

COMMITTEE

ON

**GOVERNMENT ASSURANCES
(2021-2022)**

(SEVENTEENTH LOK SABHA)

FIFTY-SIXTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on 15/03/2022



**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2022/ Phalguna, 1943 (Saka)

CONTENTS

	Page
Composition of the Committee on Government Assurances (2021-2022)	(iv)
Introduction	(v)
Report	1-5
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 28 September, 2021	6-9
Appendices-II to XVII	

Requests for Dropping of Assurances (Acceded to)

II.	(i) USQ No. 1903 dated 17.07.2009 regarding 'Land Reforms'	10-49
	(ii) USQ No. 462 dated 23.11.2009 regarding 'Achievement in Land Reforms'	
	(iii) USQ No. 517 dated 23.11.2009 regarding 'Land Reform Policy'	
	(iv) USQ No. 563 dated 23.11.2009 regarding 'Committee on Agrarian Land Reforms'	
	(v) USQ No. 3448 dated 16.08.2010 regarding 'Acquisition of Land for SEZs'	
	(vi) USQ No. 3620 dated 16.08.2010 regarding 'Transfer of Land'	
	(vii) USQ No. 1950 dated 22.11.2010 regarding 'Acquisition of Cultivable Land'	
	(viii) USQ No. 4200 dated 06.12.2010 regarding 'Resources in Tribal Land	
	(ix) USQ No. 4331 dated 06.12.2010 regarding 'Land Ceiling'	
	(x) USQ No. 2945 dated 18.08.2011 regarding 'Land Reforms'	
	(xi) USQ No. 4444 dated 30.08.2011 regarding 'Contract Farming'	

- (xii) USQ No. 3621 dated 15.12.2011 regarding 'Land Banks'
 - (xiii) USQ No. 2646 dated 29.03.2012 regarding 'Committee on Land Reforms'
 - (xiv) USQ No. 6739 dated 17.05.2012 regarding 'Allocation of Land to Landless People'
 - (xv) USQ No. 302 dated 09.08.2012 regarding 'National Council for Land Reforms'
 - (xvi) USQ No. 4352 dated 06.09.2012 regarding 'Land Reforms Act'
 - (xvii) USQ No. 1014 dated 29.11.2012 regarding 'Land Reforms Policy'
 - (xviii) USQ No. 1261 dated 12.12.2013 regarding 'Land Reform Policy'
 - (xix) USQ No. 3688 dated 13.02.2014 regarding 'Waste Land Development'
 - (xx) USQ No. 4231 dated 20.02.2014 regarding 'National Land Reclamation Council'
 - (xxi) USQ No. 2723 dated 12.03.2015 regarding 'Distribution of Land to Poor'
 - (xxii) SQ No. 294 dated 15.03.2018 regarding 'Land Reforms'
 - (xxiii) USQ No. 1398 dated 20.09.2020 regarding 'National Land Reform Policy 2013'
- | | | |
|------|------------------------------------------------------------------------------------|-------|
| III. | USQ No. 2997 dated 16.03.2016 regarding 'Shifting of NPP from Haripur' | 50-52 |
| IV. | USQ No. 4112 dated 18.08.2010 regarding 'Exploration of Uranium and Plutonium' | 53-57 |
| V. * | (i) USQ No. 2410 dated 28.03.2012 regarding 'Right to Privacy Bill' | 58-66 |
| | (ii) USQ No. 6496 dated 16.05.2012 regarding 'Right to Privacy Bill' | |
| | (iii) USQ No. 3201 dated 12.12.2012 regarding 'Separate Legislation on Privacy' | |
| | (iv) USQ No. 4154 dated 19.12.2012 regarding 'Panel on Privacy of Individuals' | |
| | (v) USQ No. 1714 dated 09.12.2015 regarding 'Exemption from Right to Privacy Bill' | |

* Implementation Report of the Assurances laid on Table of the House 01.12.2021.

VI.	USQ No. 2536 dated 09.07.2019 regarding 'New National Auto Policy'	67-68
VII.	USQ No. 7114 dated 08.05.2015 regarding 'Battery Operated Chariot'	69-70
VIII.	USQ No. 402 dated 15.09.2020 regarding 'Economic Losses due to Corona Virus Pandemic'	71-74
IX.	SQ No. 130 dated 27.11.2019 (Supplementary by Smt. Jyotsna Charandas Mahant, M.P.) regarding 'Railway Projects'	75-82
X. *	USQ No. 3988 dated 17.07.2019 regarding 'Survey Work for Broad Gauge Lines'	83-85
XI.	USQ No. 1760 dated 04.05.2016 regarding 'Restructuring of RPF'	86-89
XII.	USQ No. 1663 dated 26.07.2017 regarding 'Tejas Express'	90-92
XIII.	USQ No. 3669 dated 02.01.2019 regarding 'Tellichery-Mysore Rail Line'	93-94
XIV.	USQ No. 5631 dated 10.05.2012 regarding 'Railway Medical and Nursing Colleges'	95-97
XV.	Minutes of the Sitting of the Committee on Government Assurances (2020-2021) held on 28 September, 2021	98-102
XVI.	Minutes of the Sitting of the Committee on Government Assurances (2021-2022) held on 20 December, 2021	103-104
XVII.	Composition of the Committee on Government Assurances (2020-2021)	105

* Implementation Report of the Assurance laid on Table of the House 01.12.2021.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2021 - 2022)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-Sixth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 28 September, 2021 *inter-alia* considered Memorandum Nos. 89 to 108 containing requests received from various Ministries/Departments for dropping of 47 pending Assurances and decided to drop 39 Assurances.

3. At their sitting held on 20 December, 2021, the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

21, December, 2021

Agrahayana 30, 1943 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 47 pending Assurances at their sitting held on 28 September, 2021.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 39 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) USQ No. 1903 dated 17.07.2009 (ii) USQ No. 462 dated 23.11.2009 (iii) USQ No. 517 dated 23.11.2009 (iv) USQ No. 563 dated 23.11.2009	Rural Development (Department of Land Resources)	(i) Land Reforms (ii) Achievement in Land Reforms (iii) Land Reform Policy (iv) Committee on Agrarian Land Reforms

S. No.	SQ/USQ No. & Date	Ministry	Subject
	(v) USQ No. 3448 dated 16.08.2010		(v) Acquisition of Land for SEZs
	(vi) USQ No. 3620 dated 16.08.2010		(vi) Transfer of Land
	(vii) USQ No. 1950 dated 22.11.2010		(vii) Acquisition of Cultivable Land
	(viii) USQ No. 4200 dated 06.12.2010		(viii) Resources in Tribal Land
	(ix) USQ No. 4331 dated 06.12.2010		(ix) Land Ceiling
	(x) USQ No. 2945 dated 18.08.2011		(x) Land Reforms
	(xi) USQ No. 4444 dated 30.08.2011		(xi) Contract Farming
	(xii) USQ No. 3621 dated 15.12.2011		(xii) Land Banks
	(xiii) USQ No. 2646 dated 29.03.2012		(xiii) Committee on Land Reforms
	(xiv) USQ No. 6739 dated 17.05.2012		(xiv) Allocation of Land to Landless People
	(xv) USQ No. 302 dated 09.08.2012		(xv) National Council for Land Reforms
	(xvi) USQ No. 4352 dated 06.09.2012		(xvi) Land Reforms Act
	(xvii) USQ No.1014 dated 29.11.2012		(xvii) Land Reforms Policy
	(xviii) USQ No. 1261 dated 12.12.2013		(xviii) Land Reform Policy
	(xix) USQ No. 3688 dated 13.02.2014		(xix) Waste Land Development

S. No.	SQ/USQ No. & Date	Ministry	Subject
	(xx) USQ No. 4231 dated 20.02.2014 (xxi) USQ No. 2723 dated 12.03.2015 (xxii) SQ No. 294 dated 15.03.2018 (xxiii) USQ No. 1398 dated 20.09.2020		(xx) National Land Reclamation Council (xxi) Distribution of Land to Poor (xxii) Land Reforms (xxiii) National Land Reform Policy 2013 (Appendix-II)
2.	USQ No. 2997 dated 16.03.2016	Department of Atomic Energy	Shifting of NPP from Haripur (Appendix-III)
3.	USQ No. 4112 dated 18.08.2010	Department of Atomic Energy	Exploration of Uranium and Plutonium (Appendix-IV)
4.*	(i) USQ No. 2410 dated 28.03.2012 (ii) USQ No. 6496 dated 16.05.2012 (iii) USQ No. 3201 dated 12.12.2012 (iv) USQ No. 4154 dated 19.12.2012 (v) USQ No. 1714 dated 09.12.2015	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	(i) Right to Privacy Bill (ii) Right to Privacy Bill (iii) Separate Legislation on Privacy (iv) Panel on Privacy of Individuals (v) Exemption from Right to Privacy Bill (Appendix-V)
5.	USQ No. 2536 dated 09.07.2019	Heavy Industries	New National Auto Policy (Appendix-VI)

S. No.	SQ/USQ No. & Date	Ministry	Subject
6.	USQ No. 7114 dated 08.05.2015	Defence (Defence Research and Development Organisation)	Battery Operated Chariot (Appendix-VII)
7.	USQ No. 402 dated 15.09.2020	Rural Development (Department of Rural Development)	Economic Losses due to Corona Virus Pandemic (Appendix-VIII)
8.	SQ No. 130 dated 27.11.2019 (Supplementary by Smt. Jyotsna Charandas Mahant, M.P.)	Railways	Railway Projects (Appendix-IX)
9.*	USQ No. 3988 dated 17.07.2019	Railways	Survey Work for Broad Gauge Lines (Appendix-X)
10.	USQ No. 1760 dated 04.05.2016	Railways	Restructuring of RPF (Appendix-XI)
11.	USQ No. 1663 dated 26.07.2017	Railways	Tejas Express (Appendix-XII)
12.	USQ No. 3669 dated 02.01.2019	Railways	Tellichery-Mysore Rail Line (Appendix-XIII)
13.	USQ No. 5631 dated 10.05.2012	Railways	Railway Medical and Nursing Colleges (Appendix-XIV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 39 Assurances are given in Appendices -II to XIV.

* Implementation Report of the Assurance laid on Table of the House 01.12.2021.

5. The Minutes of the sitting of the Committee dated 28 September, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XV.

NEW DELHI;

21 December, 2021

Agrahayana 30, 1943 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 28 September, 2021

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
1	89	(i) USQ No. 1903 dated 17.07.2009 (ii) USQ No. 462 dated 23.11.2009 (iii) USQ No. 517 dated 23.11.2009 (iv) USQ No. 563 dated 23.11.2009 (v) USQ No. 3448 dated 16.08.2010 (vi) USQ No. 3620 dated 16.08.2010 (vii) USQ No. 1950 dated 22.11.2010 (viii) USQ No. 4200 dated 06.12.2010 (ix) USQ No. 4331 dated 06.12.2010 (x) USQ No. 2945 dated 18.08.2011 (xi) USQ No. 4444 dated 30.08.2011 (xii) USQ No. 3621 dated 15.12.2011	Rural Development	Department of Land Resources	(i) Land Reforms (ii) Achievement in Land Reforms (iii) Land Reform Policy (iv) Committee on Agrarian Land Reforms (v) Acquisition of Land for SEZs (vi) Transfer of Land (vii) Acquisition of Cultivable Land (viii) Resources in Tribal Land (ix) Land Ceiling (x) Land Reforms (xi) Contract Farming (xii) Land Banks

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
		(xiii) USQ No. 2646 dated 29.03.2012 (xiv) USQ No. 6739 dated 17.05.2012 (xv) USQ No. 302 dated 09.08.2012 (xvi) USQ No. 4352 dated 06.09.2012 (xvii) USQ No. 1014 dated 29.11.2012 (xviii) USQ No. 1261 dated 12.12.2013 (xix) USQ No. 3688 dated 13.02.2014 (xx) USQ No. 4231 dated 20.02.2014 (xxi) USQ No. 2723 dated 12.03.2015 (xxii) SQ No. 294 dated 15.03.2018 (xxiii) USQ No. 1398 dated 20.09.2020			(xiii) Committee on Land Reforms (xiv) Allocation of Land to Landless People (xv) National Council for Land Reforms (xvi) Land Reforms Act (xvii) Land Reforms Policy (xviii) Land Reform Policy (xix) Waste Land Development (xx) National Land Reclamation Council (xxi) Distribution of Land to Poor (xxii) Land Reforms (xxiii) National Land Reform Policy 2013
2	90	USQ No. 2997 dated 16.03.2016		Department of Atomic Energy	Shifting of NPP from Haripur
3	91	USQ No. 4112 dated 18.08.2010		Department of Atomic Energy	Exploration of Uranium and Plutonium
4	92	(i) USQ No. 2410 dated 28.03.2012 (ii) USQ No. 6496 dated 16.05.2012	Personnel, Public Grievances and Pensions	Department of Personnel and Training	(i) Right to Privacy Bill (ii) Right to Privacy Bill

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
		(iii) USQ No. 3201 dated 12.12.2012 (iv) USQ No. 4154 dated 19.12.2012 (v) USQ No. 1714 dated 09.12.2015			(iii) Separate Legislation on Privacy (iv) Panel on Privacy of Individuals (v) Exemption from Right to Privacy Bill
5	93	USQ No. 2536 dated 09.07.2019	Heavy Industries		New National Auto Policy
6	94	USQ No. 7114 dated 08.05.2015	Defence	Defence Research and Development Organisation	Battery Operated Chariot
7	95	USQ No. 402 dated 15.09.2020	Rural Development	Department of Rural Development	Economic Losses due to Corona Virus Pandemic
8	96	SQ No. 130 dated 27.11.2019 (Supplementary by Smt. Jyotsna Charandas Mahant, M.P.)	Railways		Railway Projects
9	97	USQ No. 3988 dated 17.07.2019	Railways		Survey Work for Broad Gauge Lines
10	98	USQ No. 2929 dated 11.03.2020	Railways		Dedicated Freight Corridor
11	99	USQ No. 2823 dated 11.03.2020	Railways		Incidents of Chain Pulling
12	100	USQ No. 1277 dated 25.11.2019	Finance	Department of Expenditure	Revision of IFA Charter

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
13	101	USQ No. 1760 dated 04.05.2016	Railways		Restructuring of RPF
14	102	USQ No. 1663 dated 26.07.2017	Railways		Tejas Express
15	103	USQ No. 3669 dated 02.01.2019	Railways		Tellichery-Mysore Rail Line
16	104	(i) USQ No. 5148 dated 24.04.2015 (ii) SQ No. 189 dated 06.05.2016	Finance	Department of Revenue	(i) Overvaluation and Undervaluation of Imports (ii) Over Valuation of Coal Imports
17	105	SQ No. 82 dated 08.02.2017 (Supplementary by Smt. Aparupa Poddar, M.P.)	Railways		Safety Technology
18	106	Discussion on General Budget (Railway) regarding Demand for Grants dated 12.07.2019	Railways		Various MoUs signed by Railways with France and China and MoC signed with Russia to enhance facilities in Railways
19	107	SQ No. 447 dated 24.07.2019 (Supplementary by Shri Ravi Kishan, M.P.)	Railways		Environment Friendly Technology
20	108	USQ No. 5631 dated 10.05.2012	Railways		Railway Medical and Nursing Colleges

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 89

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1903 dated 17 July, 2009 regarding "Land Reforms" (Annexure-I).
- (ii) Unstarred Question No. 462 dated 23 November, 2009 regarding "Achievement in Land Reforms" (Annexure-II).
- (iii) Unstarred Question No. 517 dated 23 November, 2009 regarding "Land Reform Policy" (Annexure-III).
- (iv) Unstarred Question No. 563 dated 23 November, 2009 regarding "Committee on Agrarian Land Reforms" (Annexure-IV).
- (v) Unstarred Question No. 3448, dated 16 August, 2010 regarding "Acquisition of Land for SEZs" (Annexure-V).
- (vi) Unstarred Question No. 3620 dated 16 August, 2010 regarding "Transfer of Land" (Annexure-VI).
- (vii) Unstarred Question No. 1950 dated 22 November, 2010 regarding "Acquisition of Cultivable Land" (Annexure-VII).
- (viii) Unstarred Question No. 4200 dated 06 December, 2010 regarding "Resources in Tribal Land" (Annexure-VIII).
- (ix) Unstarred Question No. 4331 dated 06 December, 2010 regarding "Land Ceiling" (Annexure-IX).
- (x) Unstarred Question No. 2945 dated 18 August, 2011 regarding "Land Reforms" (Annexure-X).
- (xi) Unstarred Question No. 4444 dated 30 August, 2011 regarding "Contract Farming" (Annexure-XI).
- (xii) Unstarred Question No. 3621 dated 15 December, 2011 regarding "Land Banks" (Annexure-XII).
- (xiii) Unstarred Question No. 2646 dated 29 March, 2012 regarding "Committee on Land Reforms" (Annexure-XIII).
- (xiv) Unstarred Question No. 6739 dated 17 May, 2012 regarding "Allocation of Land to Landless People" (Annexure-XIV).
- (xv) Unstarred Question No. 302 dated 09 August, 2012 regarding "National Council for Land Reforms" (Annexure-XV).
- (xvi) Unstarred Question No. 4352 dated 06 September, 2012 regarding "Land Reforms Act" (Annexure-XVI).
- (xvii) Unstarred Question No. 1014 dated 29 November, 2012 regarding "Land Reforms Policy" (Annexure-XVII).
- (xviii) Unstarred Question No. 1261 dated 12 December, 2013 regarding "Land Reform Policy" (Annexure-XVIII).
- (xix) Unstarred Question No. 3688 dated 13 February, 2014 regarding "Waste Land Development" (Annexure-XIX).
- (xx) Unstarred Question No. 4231 dated 20 February, 2014 regarding "National Land Reclamation Council" (Annexure-XX).

- (xxi) Unstarred Question No. 2723 dated 12 March, 2015 regarding "Distribution of Land to poor" (Annexure-XXI).
- (xxii) Starred Question No. 294 dated 15 March, 2018 regarding "Land Reforms" (Annexure-XXII).
- (xxiii) Unstarred Question No. 1398 dated 20 September, 2020 regarding "National Land Reform Policy, 2013" (Annexure-XXII).

The above mentioned Questions were addressed by various M.Ps., to the then Ministers of Rural Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to XXII.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Rural Development *vide* O.M. No. H-11015/07/2020-LRD dated 11 December, 2020 and O.M. No. 1101/02/2020-LRD dated 06 January, 2021 has stated as under:-

"(i) Land and its management falls within the jurisdiction of States as per Entry 18 and Entry 45 (State List) of the Seventh Schedule to the Constitution. The role of Central Government specially the Department of Land Resources, in the field of land reforms is only of an advisory and coordinating nature.

(ii) The recommendation of the Committee on State Agrarian Relations and the Unfinished Task in Land Reforms was examined by the Committee of Secretaries (CoS). CoS submitted its recommendations for placing before the Council. Thereafter, a Task Force on the Land Reforms to finalize the draft National Land Reforms Policy was constituted. As a process of consulting the main stake holders, the Draft National Land Reforms Policy prepared by the Task Force was examined in the Department of Land Resources in consultation with NITI Aayog, Cabinet Secretariat and the Department of Legal Affairs, Ministry of Law and Justice. NITI Aayog has not supported the proposal. The opinion of Department of Legal Affairs, Ministry of Law and Justice is as follows:

"We have examined the views of the NITI Aayog and Department of Land Resources. The subject of Rights Over the land falls under the Entry 18 of List II of the 7th Schedule to the Constitution. Therefore, there appears no legal objection to the proposal of the Administrative Department i.e. 'Not to frame a National Land Reforms Policy at the Union level (and to file the matter on an as-is-wbere-is basis)".

Therefore, it is submitted that the draft Report on National Land Reforms Policy has already been examined by the Committee of Secretaries (CoS) and as far as the remaining part of the Assurances is concerned, It is unlikely to fulfill because of the position explained above and the opinion of the Department of Legal Affairs, Ministry

of Law and Justice, NITI Aayog and subsequently the views of this Department is not to frame a National Land Reforms Policy at the Union level. Therefore, there is no need for placing the draft National Land Reforms Policy in the Meeting of the National Council for Land Reforms for consideration and direction. ”

4. In view of this position, the Ministry with the approval of the Minister of Rural Development, has requested the Committee to drop the above mentioned twenty-three Assurances.

The Committee may consider.

NEW DELHI

DATED: 27/08/2021

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT

ANNEXURE - I

LOK SABHA

UNSTARRED QUESTION NO: 1903

ANSWERED ON: 17.07.2009

LAND REFORMS

MANSUKHBHAI D. VASAVA

- (a) whether the Union Government has issued any guidelines to the State Governments regarding acquisition of land;
- (b) if so, the details thereof;
- (c) whether the State Governments have been requested to review the land reforms programmes; and
- (d) if so, the details thereof?

Will the Minister of RURAL DEVELOPMENT be pleased to state:-

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a):The Government of India has not issued any guidelines to the State Governments regarding acquisition of land per se. However, with the approval of the Cabinet, a National Rehabilitation and Resettlement Policy, 2007 has been formulated which came into effect on 31.10.2007. The benefits under the policy shall be available to all affected persons and families whose land, property or livelihood is adversely affected by land acquisition or by involuntary displacement of a permanent nature due to any other reason, such as natural calamities, etc. The policy provides that only the minimum area of land commensurate with the purpose of a project may be acquired. As far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. Further, acquisition of agricultural land for non-agricultural use in the project may be kept to the minimum; multi-cropped land may be avoided to the extent possible for such purposes, and acquisition of irrigated land, if unavoidable, may be kept to the minimum.

(b):The salient features of the NRRP-2007 are the following:

- # Policy covers all cases of involuntary displacement;
- # Social Impact Assessment (SIA) introduced for projects involving displacement of 400/200 or more families in plain/tribal, hilly, Scheduled Areas, etc;
- # Tribal Development Plan in case of displacement of 200+ ST families;
- # Consultations with Gram Sabhas or public hearings made compulsory;
- # Principle of rehabilitation before displacement;
- # If possible, land for land as compensation;
- # Skill development support and preference in project jobs (one person per nuclear family);
- # Rehabilitation Grant in lieu of land/job;
- # Option for shares in companies implementing projects to affected families;
- # Housing benefits to all affected families including the landless;
- # Monthly pension to the vulnerable, such as disabled, destitute, orphans, widows, unmarried girls, etc;
- # Monetary benefits linked to the Consumer Price Index; also to be revised suitably at periodic intervals;
- # Necessary infrastructural facilities and amenities at resettlement areas;
- # Periphery development by project authorities;
- # R&R Committee for each Project, to be headed by Administrator for R&R;

National Rehabilitation Commission for external oversight

(c) & (d): Land and its management falls within the administrative jurisdiction of the State Governments as provided under Entry No.18 of State List (List II) of the Seventh Schedule to the Constitution. The role of the Central Government in this field is only of an advisory and coordinating nature. However, implementation of land reforms programmes is reviewed from time to time at various fora, including Conferences of the Revenue Ministers/Secretaries of States and UTs organized by the Ministry of Rural Development. The State Governments have been requested from time to time for distribution of ceiling surplus land, Govt. wasteland and Bhoodan land to the eligible rural poor by preparation of action plans, and to complete the task by undertaking special drives. They have also been requested for taking effective steps for detecting insecure or informal tenants, so as to bring them on record; implementation of the legislative provisions for preventing alienation of tribal lands and restoration of such alienated land; modernization of the land records system, and for taking up consolidation of holdings.

Issues related to land reforms have been considered at the highest level. In order to get comprehensive recommendations and to evolve a comprehensive policy on the matter, the following high level bodies have been formed by this Department:

- (i) A "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms" under the Chairmanship of Minister of Rural Development.
- (ii) A "National Council for Land Reforms" under the Chairmanship of the Prime Minister.

The composition, terms of reference, etc. of the Committee and the Council were notified in the Official Gazette on 9th January, 2008. The entire gamut of land reforms is being looked into by the Committee. Once the Report of the Committee is finalized, its recommendations will be placed before the 'National Council for Land Reforms'.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 462

ANSWERED ON: 23.11.2009

ACHIEVEMENT IN LAND REFORMS

ANANTHA VENKATARAMI REDDY

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) the achievement made with regard to land reforms in the country during the period of Tenth Five Year Plan, State-wise;
- (b) whether there is any plan to distribute lands to the landless people belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes in various States;
- (c) if so, the details of the land distributed during each of the last three years, State-wise;
- (d) whether the Government has any agency to monitor or supervise and give guidance to the process of land reform works being done by the State Governments; and
- (e) if so, the details thereof ?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (e): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. The State Governments/UT Administrations have been requested from time to time for effective implementation of land reform programmes/schemes including distribution of ceiling surplus land.

Based on the information received from the States/UTs, the details of the ceiling surplus land distributed State-wise during the last three years are indicated in Annexure-I.

The subject matter has, however, been considered at the highest level. In order to get comprehensive recommendations on the matter, the following two high level bodies have been constituted:

- i) A 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' under the chairmanship of Minister of Rural Development.
- ii) A 'National Council for Land Reforms' under the chairmanship of the Prime Minister.

The composition, terms of reference, etc. of the Committee and the Council were notified in the

Official Gazette on 9th January, 2008. The Committee has since submitted its report. The Report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. The Council may lay down broad guidelines and policy recommendations on land reforms, based on the recommendations of the Committee.

Annexure - I

Annexure referred to in reply to Lok Sabha Unstarred Question No. 463 for answer on 23.11.2009.

Sl. No.	State	Distribution of ceiling surplus land (area in acres)		
		2005-06	2006-07	2007-08
1	Andhra Pradesh	3386	3817	2066
2	Assam	0	0	0
3	Bihar	0	0	46395
4	Chhattisgarh	0	60680	0
5	Gujarat	10033	5880	49 ^e
6	Haryana	0	3	0
7	Himachal Pradesh	0	0	0
8	Jammu & Kashmir	0	0	0
9	Jharkhand	0	876	0
10	Karnataka	98	1300	1133
11	Kerala	7919	12	0
12	Madhya Pradesh	295	0	24
13	Maharashtra	613	552	18963
14	Manipur	0	0	0
15	Orissa	1131	223	16 ^e
16	Punjab	3752 ^e	2904	0
17	Rajasthan	0	1222	0
18	Tamil Nadu	1546	1011	659
19	Tripura	0	0	0
20	Uttar Pradesh	0	2349	0
21	West Bengal	2342	12293	10970
22	D & N Haveli	0	0	0
23	Delhi	0	0	0
24	Puducherry	0	0	0
	Total	22616	98134	80321

^e Figures for 2005-06 have not been framed up.

^e Some States have been reporting cumulative figures. Clarification has been sought from the State Governments on the reduction in area distributed.

Annexure - III

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 517

ANSWERED ON: 23.11.2009

LAND REFORM POLICY

BASORI SINGH MASRAM

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether a Committee has been constituted in January, 2008 regarding State-agricultural relations and to look after the incomplete task in land reforms in view of the land reforms in the country;
- (b) if so, the number of sittings of the Committee held since January, 2008 so far and details of the decisions taken by the Committee in respect of land reforms;
- (c) the reasons for not announcing the land reforms policy and the reasons for delay;
- (d) whether the Government has fixed any time limit for announcing the land reform policy; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): Yes, Sir. With a view to looking into the unfinished task in land reforms, a 'Committee on State Agrarian Relations and the unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development on 9th January, 2008.

(b) to (e): The Committee had four meetings and has submitted its Report. The Committee has made recommendations on various aspects of Land Reforms. The Report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. Accordingly, it is in the process of being placed before the Council.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - IV

UNSTARRED QUESTION NO: 563

ANSWERED ON: 23.11.2009

COMMITTEE ON AGRARIAN LAND REFORMS

KHATGAONKAR PATIL BHASKARRAO BAPURAO

MADHU GOUD YASKHI

EKNATH MAHADEO GAIKWAD

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Committee constituted by the Ministry on agrarian land reforms has submitted its report to the Government;
- (b) if so, the recommendations made by the Committee along with the response of the Government on each recommendation; and
- (c) the time by which the recommendations are likely to be implemented?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): Yes, Sir. The Committee on State Agrarian Relations and the Unfinished Task in Land Reforms constituted under the Chairmanship of Minister of Rural Development has submitted its report.

(b) & (c): The Committee has made recommendations on various aspects of Land Reforms. The Report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. Accordingly, it is in the process of being placed before the Council.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure-V

UNSTARRED QUESTION NO: 3448

ANSWERED ON: 16.08.2010

ACQUISITION OF LAND FOR SEZS

GANESH SINGH

PRALHAD VENKATESH JOSHI

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

(a) whether a Committee constituted by his Ministry has recommended comprehensive review of the law relating to the Special Economic Zones (SEZs) and ban acquisition of arable land for the SEZs; and

(b) if so, the details thereof?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (b) : Yes Sir, The 'Committee on State Agrarian Relations and the unfinished Task in Land Reforms' constituted under the Chairmanship of Minister of Rural Development on 09-01-2008 has inter- alia, recommended in its report for revisiting SEZ, Act comprehensively and putting a ban on exemptions on diversion of land in scheduled areas and also transfers of common property and agriculture land for SEZ/STZ purposes. The report of the Committee is to be placed before 'National Council for Land Reforms' under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by the appropriate Committee of the Secretaries (CoS), before they are placed for consideration of the National Council. Accordingly, the report of the Committee is being examined by the (COS), before it is placed before the "National Council for Land Reforms."

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - VI

UNSTARRED QUESTION NO: 3620

ANSWERED ON: 16.08.2010

TRANSFER OF LAND

KOWASE MAROTRAO SAINUJI

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Government has received any suggestions or requests from people and representatives and social organizations that the unauthorized transfer of tribal land to other persons is immediately returned to the rightful owners;
- (b) if so, the reaction of the Government thereto;
- (c) the action taken/proposed to be taken by the Government in this regard as on date; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI) (a) to (d) On the basis of the suggestions, requests from various quarters and with a view to looking into the unfinished task in land reforms including issues related to alienation of tribal lands, a Committee on State Agrarian Relations and the Unfinished Task in Land Reforms has been constituted under the Chairmanship of the Minister of Rural Development on 09.01.2008. The terms of reference of the committee, inter alia, include examination of the issues relating to alienation of tribal lands including traditional rights of the forest-dependent tribals and to suggest realistic measures including changes required in the relevant laws for restoration of such lands to them.

The Committee has submitted its report for consideration of the National Council for Land Reforms constituted under the Chairmanship of the Prime Minister. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries before they are placed for consideration of the Council. Accordingly, the recommendations are being considered by the Committee of Secretaries and three meetings of the Committee of Secretaries have been held so far.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 1950

ANSWERED ON: 22.11.2010

ACQUISITION OF CULTIVABLE LAND

HANSRAJ GANGARAM AHIR

A.T. NANA PATIL

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) whether a high level Committee constituted by the Government for agriculture and land resettlement work has warned about shortage of foodgrains due to excessive land acquisition;
- (b) if so, whether during the last two decades seven and half lakh acres of land have been acquired for mining project and two and half lakh acres for industry;
- (c) if so, the fact thereof, State-wise;
- (d) whether the Government is taking any remedial steps on the warning of said Committee;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the other steps taken/proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) With a view to looking into the unfinished task in land reforms, a 'Committee on State Agrarian Relations and the unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development on 9th January, 2008. The Committee has made recommendation on various aspects of Land Reforms, including non-agriculture use of agriculture land.

The recommendations of the Committee are being examined by the Committee of Secretaries and will be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and direction.

Further, the National Policy for farmers- 2007 of the Department of Agricultural & Cooperation envisages that prime farmland be conserved for agriculture except under exception circumstances, provided that the agencies that are provided with agricultural land for non-agricultural projects should compensate for treatment and full development of equivalent degraded watershed elsewhere. State Government have been advised to earmark land with low biological potential such as uncultivable land, land affected by salinity, acidity etc. for non-agricultural development activities, including industrial and construction activities.

(b) to (c) Since State Governments grant mineral concessions as the owner of the minerals and acquire land for mining purposes. Likewise the land for industries is acquired at the State level. So,

information regarding the population/affected due to mining activities/industries for the last two decades is not maintained at the Central level.

(d)to (f) Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. Further action in this regard will be taken as per the directions of the National Council for Land Reforms.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure VIII

UNSTARRED QUESTION NO: 4200

ANSWERED ON: 06.12.2010

RESOURCES IN TRIBAL LAND

GANESH SINGH

GOVIND PRASAD MISHRA

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether as per a report released by the Government the natural resources rich tribal areas of the country are getting depleted over a period of time
- (b) if so, the details thereof and the reasons therefore, and;
- (c) the action taken/proposed to be taken by the Government in this regard?.

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c) : With a view to looking into the unfinished task in Land Reforms, a 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, include to examine the issues relating to alienation of tribal lands including traditional rights of forest- dependant tribals, land use aspects etc. The Committee has submitted its report, and has made recommendations on various aspects of Land Reforms. The report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the 'National Council for Land Reforms'. Accordingly, the recommendations are being examined by the CoS.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - IX

UNSTARRED QUESTION NO: 4331

ANSWERED ON: 06.12.2010

LAND CEILING

S. SEMMALAI

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Government has any proposal to reduce the present ceiling limit on agricultural wet land and dry land;
- (b) if so, the details thereof;
- (c) whether the Government has detailed information on the view that land ceiling Acts enacted and implemented in various States have resulted in low Agricultural Productivity; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (b) : With a view to looking into the unfinished task in Land Reforms, a Committee on State Agrarian Relations and the Unfinished Task in Land Reforms? was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, included in-depth review of the issues related to land ceiling programme, etc. The Committee has submitted its report, and has made recommendations on various aspects of Land Reforms. The report of the Committee is to be placed before the ?National Council for Land Reforms? constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the ?National Council for Land Reforms?. Accordingly, the recommendations are being examined by the CoS.

(c) to (d): The Government has no information on the matter of land ceiling Acts enacted and implemented in various States, have resulted in low agricultural productivity.

Annexure - X

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 2945

ANSWERED ON: 18.08.2011

LAND REFORMS

SANJAY SINH

MANSUKHBHAI D. VASAVA

ANANTHA VENKATARAMI REDDY

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Government has set up a 'National Council for Land Reforms' to initiate land reform;
- (b) if so, the composition and terms of reference of the said Council;
- (c) the achievements of the Council since its inception; and
- (d) the steps taken/proposed to be taken to ensure that the benefits of land reforms reach the poorest of the poor in the country?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) Yes, Sir.

(b) The National Council for Land Reforms has been constituted vide Gazette notification dated 9.1.2008 to lay down broad guidelines of policy recommendations on agrarian relations and land reforms based on the recommendations of the 'Committee on State Agrarian Relations & the Unfinished Task in Land Reforms'. A copy of the Gazette notification is placed at Annexure. The Council is constituted under the Chairmanship of Hon'ble Prime Minister with Secretary (Land Resources) as Member Secretary.

(c) & (d) The first meeting of the Council is yet to be held.

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2945 due for answer on 18.08.2011

रा. प्र. सं. बी. एल.-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

असाधारण
EXTRAORDINARY
भाग I—खण्ड I
PART I—Section I
प्रधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

क्र. 15
No. 15

नई दिल्ली, बुधवार, जनवरी 9, 2008/वीच 19, 1929
NEW DELHI, WEDNESDAY, JANUARY 9, 2008/PAUSA 19, 1929

राष्ट्रीय विकास मंत्रालय

(भूमि संरक्षण विभाग)

संकेत

नई दिल्ली, 9 जनवरी, 2008

विषय : "राष्ट्रिय भूमि संरक्षण अधिनियम में अमूर्ण कार्य संबंधी समिति" का गठन ।

सं. 21013/4/2007-एल.आर.डी.—भूमि संरक्षण में केन्द्र सरकार तथा भूमि संरक्षण का कानून प्रवर्धन, जमीन में कमी तथा अन्य आर्थिक विकास के लिए महत्वपूर्ण पहलू हैं। आर्थिक संवृद्धि और आर्थिक विकास को प्रोत्साहित करने और स्तर को प्राप्त करने हेतु भूमि तथा भूमि से संबंधित सेवाओं को सामाजिक तौर पर न्यायोचित प्राप्ति और भूमि अधिकारों का संरक्षण अत्यधिक महत्वपूर्ण है ।

1. भूमि सुधार से अमूर्ण कार्य के मूलभूत मुद्दों को बताने का प्रयास है ताकि परीक्षित व्यक्ति भूमि, ऋण, प्रौद्योगिकी, बाजार तथा अन्य आवश्यक सेवाओं का लाभ प्राप्त कर सकें और वे उनसे संबंधित को प्रभावित करने वाली सरकारी नीतियों और कार्यक्रमों को समझ सकें, में सक्रिय भागीदार बन सकें ।

2. भूमि सुधार से अमूर्ण कार्य को समझ कराने का प्रयास है ताकि भूमि संरक्षण अधिनियम में अमूर्ण कार्य संबंधी कार्य को प्रवर्धन प्रदान करने का प्रयास किया जा सके । समिति का प्रारंभिक कार्यक्रम निम्न है —

1. राष्ट्रीय विकास मंत्रालय

2. राष्ट्रीय विकास मंत्रालय

3. राष्ट्रीय विकास मंत्रालय

4. श्री ए. के. सिंह

संकेत

नई दिल्ली, बुधवार, जनवरी 9, 2008/वीच 19, 1929

4. श्री ए. के. सिंह, —संकेत

अपरा सचिव,
राज्यीय राज मंत्रालय,
सरदार पटेल भवन,
नई दिल्ली ।

5. श्री ए. के. शर्मा, —संकेत

भूतपूर्व सचिव, राज्य सरकार
फ्लोर सं. 15B, राज विकास भूय हाऊसिंग सोसाइटी,
फ्लोर सं. 99, पटपड़गांव, दिल्ली ।

6. श्री ए. के. झा, —संकेत

स्कूल ऑफ इकोनॉमिक साइंसेज एण्ड प्लानिंग,
जे.एम.यू.,
नई दिल्ली ।

7. श्री आर.के. वर्मा, —संकेत

321, गुरु सान्देश्वर नगर,
जयपुर, राजस्थान

8. श्री सुभाष शींगले, —संकेत

मिनिस्टर ऑफिस ऑफिस ऑफिस ऑफिस,
1/10, सिविल नगर, बीरगंज,
बिहार

9. श्री ए. के. शर्मा, —संकेत

राज्यीय काम समिति और मुख्य अधिकारी,
भूमि सुधार, नई दिल्ली ।

10. श्री आर.के. वर्मा, —संकेत

फ्लोर-17A, इरिस कॉलोनी, अनिसाबाद,
रजम-752, बिहार ।

11. श्री सुभाष शींगले, —संकेत

राज्यीय सचिव,
संकेत सं. 99, पटपड़गांव सोसाइटी क्लब हाउस (बी.एच.एल.डी.)

- ई-१, इंस्टीट्यूशनल एरिया, गंगाधर भेदर मार्ग,
भुवनेश्वर-751013,
उड़ीसा ।
12. सुश्री नीलिमा खोलान —सदस्य
सेवा मंदिर, पुराना फतेहपुर
उदयपुर-313004,
राजस्थान
13. श्री रामदयाल मुंडा, —सदस्य
ग्राम-हात्मा (रांची कॉलेज के पीछे)
मोरहाबादी, रांची-834008
झारखंड ।
14. सुश्री शशीकला —सदस्य
अध्यक्ष, दलित बहुजन श्रमिक संघ,
मकान नं. 01/4879/87/01,
बकराम नगर, गांधी नगर, हैदराबाद ।
15. श्री बी.के. पिपेरसेनीया —सदस्य
प्रधान सचिव, राजस्व विभाग,
असम सरकार,
दिसपुर-781006
16. श्रीमती विलासनी रामधन्वन —सदस्य
प्रधान सचिव, राजस्व विभाग,
गुजरात सरकार, सचिवालय,
गांधी नगर-382010
17. श्री एस.एम. जायदार —सदस्य
प्रधान सचिव, राजस्व विभाग,
कर्नाटक सरकार, एम.एस. बिल्डिंग,
बंगलूर-560001
18. श्रीमती नीता चौधरी, —सदस्य
प्रधान सचिव, राजस्व विभाग,
उत्तर प्रदेश सरकार, बापू भवन,
लखनऊ
19. डॉ. पी. के. अग्रवाल, —सदस्य
प्रधान सचिव, भूमि तथा भूमि सुधार विभाग,
पश्चिम बंगाल सरकार, राइटर्स बिल्डिंग,
कोलकाता-700001
20. अपर सचिव, —सदस्य सचिव
भूमि संसाधन विभाग,
ग्रामीण विकास मंत्रालय ।

4. समिति के विचारार्थ विषय विज्ञापुद्धार होगे :-

- (1) देश में फालतू घोषित की गई भूमि में वितरण की स्थिति, आधुनिक भूमि पर ग्रामीण गरीबों द्वारा कब्जा बनाए रखने और फालतू घोषित की गई परन्तु मुकदमें बाजी में रुकी हुई भूमि के शीघ्रता से निपटारा सहित भूमि की अधिकतम सीमा संबंधी कार्यक्रम की गहराई से समीक्षा करना तथा इस संबंध में प्रयुक्त और कारगर कार्यनीतियों का सुझाव देना ।

- (ii) सार्वजनिक सम्पत्ति संसाधनों की गरीबों को प्राप्ति सुनिश्चित करना, सरकारी/बंजरभूमि की पहचान, प्रबंधन, विकास तथा भूमिहीनों को इसके वितरण के संबंध में उपाय सुझाना ।
- (iii) राज्यों में भू-दान भूमि के वितरण की प्रगति की समीक्षा करना तथा शेष पड़ी भू-दान भूमि भूमिहीन लोगों को वितरित करने के लिए उपाय सुझाना ।
- (iv) भू-भूति और उप भू-भूतियों के मामले की जांच करना तथा सभी कृषि कारगरों को अभिलेखबद्ध करने और किसानों को उचित लगान, कारखंदारी अवधि और पुनर्ग्रहण के अधिकार की सुरक्षा हेतु उचित आश्वासनों के साथ भूति पट्टे पर लेने और पट्टे पर देने हेतु समर्थ बनाने के लिए एक संरचना तैयार करने के लिए उपाय सुझाना ।
- (v) धन आश्रित जनजातीय लोगों के पारम्परिक अधिकारों सहित जनजातीय भूमि के अंतरण से संबंधित मामलों की जांच करना तथा ऐसी अंतरित भूमि को उन्हें वापस दिलाने से संबंधित संगत मामलों में अपेक्षित परिवर्तनों सहित यथार्थवादी उपाय सुझाना ।
- (vi) भूमि से संबंधित मुकदमोंबाजी के मामलों का शीघ्रता से निपटारा करने के लिए फॉस्ट-ट्रैक न्यायालयों/तांत्र की स्थापना करने के मामले की जांच करना ।
- (vii) भूमि उपयोग पहलुओं, विशेषरूप से कृषि भूमि से संबंधित की जांच करना और कृषि भूमि के गैर-कृषि प्रयोजनों के लिए उपयोग को रोकने अथवा कृषि भूमि के गैर-कृषि प्रयोजनों के लिए अंतरण को रोकने की विकास आवश्यकताओं के समगुरु न्यूनतम करने हेतु उपायों की सिफारिश करना ।
- (viii) वासभूमि अधिकारों से संबंधित मामलों की जांच करना तथा वासभूमि विहीन परिवारों को गृह निर्माण के लिए भूमि उपलब्ध बनाने हेतु उपाय सुझाना ।
- (ix) भूमि अभिलेखों को अद्यतन करने, भूमि अधिकारों को उचित रूप से अभिलेखबद्ध करने और भूमि से संबंधित विरोधों और विवादों का शीघ्रता से निपटारा करने पर विशेष ध्यान देते हुए भूमि प्रबंधन के आधुनिकीकरण हेतु उपाय सुझाना ।
- (x) भूमि सुधार कार्यक्रमों के कारगर कार्यान्वयन के लिए संस्थागत ढांचे का सुझाव देना ।
- (xi) भूमि तथा अन्य उत्पादनकारी परिसम्पत्तियों की भरिस्तारों को अधिक प्राप्ति का लाभ देने हेतु उपायों की जांच करना ।
- (xii) कोई अन्य सुसंगत मायदा ।
- (xiii) कोई अन्य विचारार्थ विषय, जिसके बारे में समिति की प्रथम बैठक में निर्णय लिया जाए ।
5. समिति राज्य का दौरा कर सकती है और अपनी सिफारिशों को अंतिम रूप देने की दृष्टि से उनके साथ परामर्श कर सकती है ।
6. समिति राज्य सरकारों, संघ राज्य क्षेत्रों के प्रशासकों के साथ परामर्श करके उपर्युक्त मामलों पर विशेष ध्यान देते हुए भूमि सुधारों

162

को कारगर कार्यन्वयन के लिए कार्रवाई कार्यक्रम के संबंध में सिकारियों करोगी।

7. समिति विचारार्थ विषयों के उपयुक्त संघटकों को गहराई से अध्ययन करने के लिए, यदि आवश्यक हो, तो उप-समूहों/कार्यबलों का गठन कर सकती है।

8. समिति अन्य एजेंसियों को किसी अन्य अधिकारिक/सहायक-अधिकारिक/विशेषज्ञों/प्रतिनिधियों को सहयोजित कर सकती है।

9. समिति अपनी आंतिम रिपोर्ट इसके गठन की तारीख से एक वर्ष के भीतर प्रस्तुत करेगी और यह अपनी रिपोर्ट राष्ट्रीय भूमि सुधार परिषद् को लगे हुए इसके विचारार्थ तथा विमाननिदेशों के लिए प्रस्तुत करेगी।

10. समिति की बैठकों में भाग लेने के लिए समिति के सरकारी सदस्यों के संबंध में होने वाले व्यय का वहन संबंधित नृण विभाग/मंत्रालय/संघटकों द्वारा, उनके लिए लागू नियमों के अनुसार किया जाएगा। गैर-सरकारी सदस्यों को वार्षिक प्रतिदिनिक भत्ते पर होने वाले व्यय का वहन समुचित नियमों और प्रक्रियाओं के अनुसार भूमि संसाधन विभाग द्वारा किया जाएगा।

11. समिति ग्रामीण विकास मंत्रालय में भूमि संसाधन विभाग, नई दिल्ली में अवस्थित होगी और इसके द्वारा संवित होगी।

भास्कर चटर्जी, अपर सचिव

MINISTRY OF RURAL DEVELOPMENT

(Department of Land Resources)

RESOLUTION

New Delhi, the 9th January, 2005

Subject: Constitution of the "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms".

No. 21013/4/2007-LRD.—Good governance in land administration and effective management of agrarian relations are important catalysts for poverty reduction and economic development. Socially just access to land, land-related services and security of land rights are of utmost importance in achieving the desired pace and level of economic growth and sustainable development.

2. Land reforms can change the current culture of exclusion so that the poor can gain access to land, credit, technology, markets and other productive services; and secure active partners in the development of government policies and programmes affecting their livelihoods.

3. With a view to looking into the unfinished task in land reforms, it has been decided to set up a "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms". The composition of the Committee will be as under:

- 1. Minister for Rural Development — Chairman.
- 2. Secretary, Department of Land Resources, Ministry of Rural Development — Member.
- 3. Prof. P.E. Singh — Member, Director, Centre for Development Studies, Andhra University, Hyderabad.

- 4. Shri B.K. Sinha, —Member, Additional Secretary, Ministry of Panchayati Raj, Sardar Patel Bhawan, New Delhi.

- 5. Shri K.E. Saxena, —Member, Former Secretary, GoI, Flat No. 158, Ras Vihar Group Housing Society, Plot No. 99, Patparganj, Delhi.

- 6. Prof. P.E. Jha, —Member, School of Economic Sciences and Planning, JNU, New Delhi.

- 7. Shri R.C. Verma —Member, 321, Gura Jambheshwar Nagar, Jaipur, Rajasthan.

- 8. Shri Subhash Lonze —Member, National Campaign Committee for Rural Workers, 125, Samrath Nagar, Aurangabad, Maharashtra.

- 9. Dr. T. Haque, —Member, Chairman, Commission on Agr. Costs and Prices, Krishi Bhawan, New Delhi.

- 10. Shri Acharya Ram Murtiy —Member, B-173, Police Colony, Anisabad, Patna-02, Bihar.

- 11. Shri Jagadswanda, —Member, Member Secretary, Centre for Youth and Social Development (CYSD), E-1, Institutional Area, Gangadhar Meher Marg, Bhubaneswar-751013, Orissa.

- 12. Ms. Neelima Khetan —Member, Seva Mandir, Old Patelpura, Udaipur-313004, Rajasthan.

- 13. Shri Ram Dayal Munda, —Member, Village Seema (Behind Khandi College), Mandla, Mandla-491008, Madhya Pradesh.

- 14. Mr. Sanjiv Reddy, —Member, Professor, Datta Mahajana Sanshodhan Mandal, Union House No.01/4379/87/01, Bakaram Nagar, Grand Nagar, Hyderabad.

- 15. Shri V.K. Pigeonoli —Member, Ex. Secretary, Revenue Department, Govt. of Assam, Dispur-781005.

- | | | |
|----------------------------------------------------------------------------------------------------------------------------------------------|---------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 16. Mrs. Vilasani Ramchandran
Pr. Secretary, Revenue Department,
Govt. of Gujarat, Sachivalaya,
Gandhinagar-382010, | ---Member | (vi) To examine the issue of setting up of fast track courts/mechanism for speedy disposal of land-related litigation cases. |
| 17. Shri S.M. Jaamdar
Pr. Secretary, Revenue Department,
Govt. of Karnataka, MS Building,
Bangalore-560001. | ---Member | (vii) To look into the land use aspects, particularly the agricultural land, and recommend measures to prevent/minimize conversion of agricultural land for non-agricultural purposes, consistent with development needs of the country. |
| 18. Smt. Necta Choudhary,
Pr. Secretary, Revenue Department
Govt. of Uttar Pradesh, Babu Bhawan,
Lucknow. | ---Member | (viii) To examine the issues related to homestead rights and recommend measures for providing land for housing to the families without homestead land. |
| 19. Dr. P.K. Agrawal
Pr. Secretary, Land and Land
Reforms Department,
Govt. of West Bengal,
Writers Building,
Kolkata-700001. | ---Member | (ix) To suggest measures for modernization of land management with special reference to updating of land records, proper recording of land rights and speedy resolution of conflicts and disputes relating to land.
(x) Suggest institutional mechanisms for effective implementation of land reform programmes. |
| 20. Additional Secretary,
Department of Land Resources,
Ministry of Rural Development | ---Member Secretary | (xi) To examine measures to provide women greater access to land and other productive assets.
(xii) Any other issue of relevance.
(xiii) Any other Term of Reference that may be decided by the Committee in its first meeting. |

4. The terms of reference of the Committee shall be as follows :

- (i) To conduct in-depth review of the land ceiling programme in the country including status of distribution of land declared surplus, continued possession by the rural poor of the allotted land and expeditious disposal of land declared surplus but held up due to litigation and to suggest appropriate and effective strategies in this regard.
- (ii) To ensure access of the poor to common property resources, suggest ways for identification, management, development and distribution of Government/wasteland to the landless.
- (iii) To review the progress of distribution of Bhoodan land in the States and suggest measures for distribution of the remaining Bhoodan land to the landless.
- (iv) To examine the issue of tenancy and sub-tenancies and suggest measures for recording of all agricultural tenants and a framework to enable cultivators of land to lease in and lease out with suitable assurances for fair rent, security of tenure and right to resumption.
- (v) To examine the issues relating to alienation of tribal lands including traditional right of the forest-dependant tribals and to suggest realistic measures including changes required in the relevant laws for restoration of such lands to them.

5. The Committee may visit the States and hold consultations with them in order to finalize its recommendations.

6. The Committee would make recommendations on the programme of action for effective implementation of land reforms with particular reference to the above matters in consultation with State Governments/Union Territory Administrations.

7. The Committee may set up sub-groups/task forces, if necessary, for undertaking in-depth studies on the above components of the Terms of Reference.

8. The Committee may co-opt any other official/non-official/experts/representatives of other agencies.

9. The Committee will submit its final report within one year from the date of its constitution and the report will be placed before the National Council for Land Reforms for its consideration and directions.

10. The expenditure of the official members of the Committee for attending the meetings of the Committee will be borne by the respective parent Department/Ministry/Organisations as per the rules applicable to them. The expenditure on TA/DA of non-official Members will be borne by the Department of Land Resources according to the appropriate rules and practices.

11. The Committee will be located in and serviced by the Department of Land Resources in the Ministry of Rural Development at New Delhi.

BHASKAR CHATTERJEE, Addl. Secy.

154

संकल्प

नई दिल्ली, 9 जनवरी, 2008

विषय : "राष्ट्रीय भूमि सुधार परिषद्" का गठन।

सं. 21013/4/2007-एल.आर.डी.—भूमि सुधार में अपूर्ण कार्यों को पूरा करने की दृष्टि से दिनांक 9 जनवरी, 2008 के सत्र संकल्प संकल्प के द्वारा ग्रामीण विकास मंत्री की अध्यक्षता में "राज्य कृषि संबंधों और भूमि सुधार में अपूर्ण कार्यों संबंधी एक समिति" का गठन किया गया है।

2. "राज्य कृषि संबंधों और भूमि सुधार में अपूर्ण कार्यों संबंधी समिति" की सिफारिशों के आधार पर अथवा अन्यथा कृषि संबंधों तथा भूमि सुधार के संबंध में व्यापक मार्गदर्शी सिद्धान्त निर्धारित करने और नीती संबंधी सिफारिशें करने के लिए प्रधान मंत्री की अध्यक्षता में एक "राष्ट्रीय भूमि सुधार परिषद्" गठित करने का निर्णय लिया गया है।

परिषद् का संघटन निम्नानुसार होगा :

प्रधान मंत्री	—अध्यक्ष
(क) भारत सरकार के मंत्री	
(i) ग्रामीण विकास मंत्री	—सदस्य
(ii) कृषि मंत्री	—सदस्य
(iii) परिवहन एवं वा. मंत्री	—सदस्य
(iv) योजनाएं एवं मंत्री	—सदस्य
(v) जनजातीय कार्य मंत्री	—सदस्य
(vi) सामाजिक न्याय और अधिकारिता मंत्री	—सदस्य
(vii) उपायुक्त, वन्य जन्तु	—सदस्य
(ख) राज्यों के मुख्य-मंत्री	
(i) मुख्य मंत्री, आंध्र प्रदेश	—सदस्य
(ii) मुख्य मंत्री, बिहार	—सदस्य
(iii) मुख्य मंत्री, कर्नाटक	—सदस्य
(iv) मुख्य मंत्री, छत्तिस	—सदस्य
(v) मुख्य मंत्री, महाराष्ट्र	—सदस्य
(vi) मुख्य मंत्री, उत्तराखण्ड	—सदस्य
(vii) मुख्य मंत्री, राजस्थान	—सदस्य
(viii) मुख्य मंत्री, तमिल	—सदस्य
(ix) मुख्य मंत्री, उत्तर प्रदेश	—सदस्य
(x) मुख्य मंत्री, गुजरात राज्य	—सदस्य
(ग) अन्य सदस्य	
(i) डॉ. प्रेम कुमार	—सदस्य
हस्तियुक्त कार्य सहायक निदेशक, मिनी विभागाध्यक्ष, दिल्ली	
(ii) डॉ. पी. एन. हनुमंत राव	—सदस्य
240-बी, लक्ष्मण रोड, पुणे, महाराष्ट्र, विस्तार - 411005	
(iii) डॉ. पी. के. चव्वा, अध्यक्ष	—सदस्य
प्रधान मंत्री की व्यक्तिगत सलाहकार परिषद्, कक्षा सं. 240 विज्ञान भवन एनपीसी, नई दिल्ली	

- (iv) श्री पी. वी. राजगोपाल —सदस्य
एकता परिषद्, गाँधी पीस फाउन्डेशन,
दीन दयाल उपाध्याय मार्ग,
नई दिल्ली
- (v) श्री एस. आर. शंकरन, —सदस्य
भूतपूर्व सचिव, भारत सरकार,
फ्लैट सं. 114, सफ़िरे बिल्डिंग,
अमृत हिल्स, पुंजागुड्डा,
हैदराबाद - 500082
- (vi) डॉ. एन. एन. गोहल, —सदस्य
2920, गुरुदेव नगर,
लुधियाना, पंजाब
- (vii) डॉ. पी. एन. व्यास, —सदस्य
अध्यक्ष इंस्टीट्यूट फॉर डिवलपमेंट
स्टडीज (आई.डी.एल.), 8वीं ब्रालाना
इंस्टीट्यूटमल एरिया,
कानपुर-202004
- (viii) श्री प्रमोद फर्नांडीस, —सदस्य
इंडियन सोसल इंस्टीट्यूट,
10 इंस्टीट्यूटमल एरिया,
साकी रोड, नई दिल्ली

सचिव, भूमि संसाधन विभाग, —सदस्य
ग्रामीण विकास मंत्रालय सचिव

3. अध्यक्ष किसी भी व्यक्ति को, जैसा कि उपरोक्त है, परिषद् के सदस्य के रूप में सहभागी कर सकते हैं।

4. परिषद् की बैठकों में भाग लेने के लिए इसकी सरकारी सदस्यों के संबंध में होने वाले व्यय का वहन उनके मूल विभाग/मंत्रालय/संगठनों द्वारा, उनके लिए लागू नियमों के अनुसार किया जाएगा। गैर-सरकारी सदस्यों के यात्रा भत्ते/दैनिक भत्ते का वहन उनके व्यय का वहन उपयुक्त नियमों और प्रक्रियाओं के अनुसार भूमि संसाधन विभाग द्वारा किया जाएगा।

भास्कर चटर्जी, अपर सचिव

RESOLUTION

New Delhi, the 9th January, 2008.

Subject: Constitution of the "National Council for Land Reforms".

No. 21013/4/2007-LRD.—With a view to looking into the unfinished task in land reforms, a "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms" has been constituted under the Chairmanship of Minister for Rural Development vide Resolution of even number dated 9th January, 2008.

2. To lay down broad guidelines and policy recommendations on agrarian relations and land reforms, based on the recommendations of the "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms" or otherwise, it has been decided to constitute a "National Council for Land Reforms" under the Chairmanship of the Prime Minister. The composition of the Council will be as under :

Prime Minister	— Chairman	Room No. 249, Vigyan Bhawan Annexe, New Delhi.
(A) Govt. of India Ministers		
(i) Minister for Rural Development	—Member	(iv) Shri P. V. Rajgopal, —Member Eka Parishad, Gandhi Peace Foundation, Daeen Dayal Upadhyay Marg, New Delhi
(ii) Minister for Agriculture	—Member	(v) Shri S. R. Sankaran —Member former Secretary, G O I, Flat No. 114, Sapphire Building, Amrita Hills, Punjagutta, Hyderabad—500082.
(iii) Minister for Environment & forests	—Member	(vi) Dr. S. S. Johal, —Member 2920, Gurdav Nagar, Ludhiana, Punjab
(iv) Minister for Panchayati Raj	—Member	(vii) Prof. V. S. Vyas, Chairperson, —Member Institute for Development Studies (IDS), 8B Jhalana Institutional Area, Jaipur-302004.
(v) Minister for Tribal Affairs	—Member	(viii) Shri Walter Fernandes, —Member Indian Social Institute, 10 Institutional Area, Lodhi Road, New Delhi.
(vi) Minister for Social Justice & Empowerment	—Member	Secretary, Department of Land —Member Secretary Resources Ministry of Rural Development.
(vii) Dy. Chairman, Planning Commission	—Member	
(B) Chief Ministers of States		
(i) Chief Minister, Andhra Pradesh	—Member	
(ii) Chief Minister, Bihar	—Member	
(iii) Chief Minister, Karnataka	—Member	
(iv) Chief Minister, Kerala	—Member	
(v) Chief Minister, Maharashtra	—Member	
(vi) Chief Minister, Orissa	—Member	
(vii) Chief Minister, Rajasthan	—Member	
(viii) Chief Minister, Tripura	—Member	
(ix) Chief Minister, Uttar Pradesh	—Member	
(x) Chief Minister, West Bengal	—Member	
(C) Other Members		
(i) Dr. Bina Agarwal, Institute of Economic Growth, Delhi University, Delhi.	—Member	
(ii) Dr. C. H. Hanumantha Rao, 240-B, Road No. 18, Jubilee Hills, Hyderabad—500033.	—Member	
(iii) Dr. G. K. Chadha, Member, Economic Advisory Council to the Prime Minister,	—Member	

3. The Chairman may co-opt any other person as Member of the Council as may be necessary.

4. The expenditure of the official members of the Council for attending its meetings will be borne by the respective parent Department/Ministry/Organisations as per the rules applicable to them. The expenditure on TA/DA of non-official members will be borne by the Department of Land Resources according to the appropriate rules and practices.

BHASKAR CHATTERJEE, Adcl. Secy.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE
LOK SABHA

Annexure - XI

UNSTARRED QUESTION NO: 4444

ANSWERED ON: 30.08.2011

CONTRACT FARMING

ANNU TANDON

Will the Minister of

AGRICULTURE

be pleased to state:-

- (a) whether the Government is considering to introduce organised contract farming in agriculture;
- (b) if so, the details thereof;
- (c) whether the Government is taking steps to regulate and reform sharecropping (batai) system;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to tackle absentee landlordism?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, FOOD PROCESSING INDUSTRIES AND PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT)

(a) to (e): The Ministry of Agriculture has framed Model Agricultural Produce Marketing (Development and Regulation) Act, 2003 and Model Agricultural Produce Marketing (Development and Regulation) Rules, 2007 for adoption by States/ Union Territories. The Model Act, inter-alia, provides provisions for the registration of contract farming sponsors, recording of contract farming agreements with the Agricultural Produce Marketing Committee (APMC) or a prescribed authority under the Act and dispute settlement mechanism. It also provides for protection of title or rights of the farmers over the land under such contracts. These are intended to protect the interest of farmers. The State Governments of Andhra Pradesh, Arunachal Pradesh, Assam, Chhatisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Sikkim, Mizoram, Tripura, Tamil Nadu, Punjab, Uttarakhand, Haryana and Union Territory of Chandigarh have made legal provisions for system of contract farming under their respective State Laws.

The Department of Land Resources, Ministry of Rural Development had constituted a Committee in 2008 on 'State Agrarian Relations and the Unfinished Task in Land Reforms'. The Committee has submitted its report and has made recommendations on various aspects of land reforms including recommendations regarding absentee landlords or non-resident land owners and tenancy and leasing.

The Report of the Committee is to be placed before the 'National Council for Land Reforms' constituted under the Chairmanship of the Prime Minister.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - XII

UNSTARRED QUESTION NO: 3621

ANSWERED ON: 15.12.2011

LAND BANKS

BAIJAYANT PANDA
RAJALAH SIRICILLA
PRABHAKAR PONNAM

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Government proposes to set up Land Banks or Para Legal Assistance Centres in all the Naxal affected districts of the country;
- (b) if so, the details of the functions to be performed by these Banks/Centres;
- (c) whether these Centres/Banks would document all cases of land alienation and work for restoration of lands to their rightful owners; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): The suggestion for setting up of Para Legal centres in the Naxal Affected districts of the country is under consideration of the Government. These Para Legal Assistance Centres may work in re- solving the land disputes in a focussed manner. Further, with a view to look into the unfinished task in Land Reforms, a 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, include to examine the issues relating to alienation of tribal lands including traditional rights of forest- dependant tribals, land use aspects etc. The Committee has submitted its report, and has made recommendations on Land Bank and various aspects of Land Reforms. The report of the Committee have been examined by an appropriate Committee of Secretaries (CoS) and the recommendations on the said report has been submitted to the Prime Minister's Office for consideration of the 'National Council for Land Reforms'.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - XIII

UNSTARRED QUESTION NO: 2646

ANSWERED ON: 29.03.2012

COMMITTEE ON LAND REFORMS

MEENA SINGH

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Committee constituted by the Government for suggesting land reforms has submitted its report to the Government;
- (b) if so, the details thereof;
- (c) whether the Government has taken a decision to implement the measures suggested in the report; and
- (d) the time by which the Government is likely to implement these concrete measures regarding land reforms in future?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a)&(b) Yes, Sir. The 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' constituted under the Chairmanship of Minister of Rural Development has submitted its report. The details of the report are available on the website of this Department www.dolr.nic.in.

(c) & (d) The Committee has submitted its report for consideration of the 'National Council for land Reforms' constituted under the chairmanship of the Prime Minister for its consideration and direction. In the mean-time, it has been decided that the recommendations of the committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the 'National Council for Land Reforms'. The CoS has submitted its recommendations on the Report which are being placed before the Council. The decisions of the Council on various land reforms issues will give a fresh impetus to the land reforms programmes in the States.

Annexure - XIV

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 6739

ANSWERED ON: 17.05.2012

ALLOCATION OF LAND TO LANDLESS PEOPLE

BHARAT RAM MEGHWAL

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) whether the Government proposes to formulate any scheme to allot 'Sawai Chak' land available with State Governments to the landless families belonging to Scheduled castes;
- (b) if so, the details thereof;
- (c) whether the Government proposes to formulate any scheme to provide access way to each and every farm for the farmers belonging to Scheduled Castes in future as the access way is not available for them to reach their farms at present; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): With a view to look into various issues related to land reforms, a Committee on State Agrarian Relations and the Unfinished Task in Land Reforms? was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, include examination of land ceiling Programme in the country, distribution of government wasteland to the landless, distribution of Bhoodan land to the landless, access of the poor to the common property resources, issues related to homestead rights, etc. The Committee has submitted its report, and has made recommendations on various aspects of Land Reforms. The report of the Committee is to be placed before the National Council for Land Reforms? constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the National Council for Land Reforms?. Accordingly, the recommendations have been examined by the CoS and its Report has also been submitted to the Prime Minister's Office by the Cabinet Secretariat. The Report of the Committee is available on the website of the Department, i.e., www.dolr.nic.in.

Annexure - XV

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 302

ANSWERED ON: 09.08.2012

NATIONAL COUNCIL FOR LAND REFORMS

BAIJAYANT PANDA

GURUDAS DAS GUPTA

P. LINGAM

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the National Council for Land Reforms has not held a single meeting since its inception;
- (b) if so, the reasons therefor;
- (c) whether the reports submitted by the seven sub-groups on policies relating to land have been examined by the Council;
- (d) if so, the details thereof; and
- (e) the role assigned to the Council?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a) & (b) : Yes, Sir. The first meeting of the 'National Council for Land Reforms' is yet to be held. However, a preparatory meeting for the 'National Council for Land Reforms' has been held on 26th June, 2012 with the non-official members under the Chairmanship of Hon'ble Minister of Rural Development.
- (c) & (d): The 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' has organized itself into seven sub-groups, each dealing with different aspect as per the Term of Reference. On the basis of Reports submitted by these sub-groups, the main Report of the aforesaid Committee was prepared. The Report is available on the website of this Department i.e. www.dolr.nic.in. The Report is yet to be examined by the Council.
- (e): The role assigned to the Council is to lay down broad guidelines and policy recommendations on agrarian and land reforms, based on the recommendations of the 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' or otherwise.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - XVI

UNSTARRED QUESTION NO: 4352

ANSWERED ON: 06.09.2012

LAND REFORMS ACT

P.C. GADDIGOUDAR

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether it has come to the notice of the Government that Agro based industries including multinational companies are to be considered as Ryots in accordance with the proposed amendments to Land Reforms Act;
- (b) if so, whether Ryots Associations have opposed the proposed amendments;
- (c) if so, the reasons/justifications thereof; and
- (d) the likely impact of the same after implementation?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): Land and its management is a State subject which falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Various States have their own Land Reforms Acts. This Department has no information whether any Ryot Association has opposed proposed amendments to any State Land Reforms Act. However, with a view to look into various issues related to Land Reforms, a ?Committee on State Agrarian Relations and the Unfinished Task in Land Reforms? was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, included in-depth review of the issues related to land ceiling programme/tenancy etc. The Committee has submitted its Report, and has made recommendations on various aspects of Land Reforms. The Report of the Committee is to be placed before the National Council for Land Reforms constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the ?National Council for Land Reforms?. Accordingly, the recommendations have been examined by the CoS. Now, further action on the recommendations would be taken as per decision of the National Council for Land Reforms.

GOVERNMENT OF INDIA
 MINISTRY OF RURAL DEVELOPMENT
 LOK SABHA

UNSTARRED QUESTION NO: 1014

ANSWERED ON: 29.11.2012

LAND REFORMS POLICY

DHARMENDRA YADAV

ANANDRAO VITHOBA ADSUL

HANSRAJ GANGARAM AHIR

SHIVAJI ADHALRAO PATIL

GORAKH PRASAD JAISWAL

BABAR GAJANAN DHARMSHI

IJYARAJ SINGH

CHAUHAN MAHENDRASINH

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether the Union Government has issued advisories to States to focus on implementation of laws to protect land rights of dalits and tribals;
- (b) if so, the details thereof;
- (c) whether there is any proposal under consideration to draft a national land reforms policy within six months;
- (d) if so, the details thereof;
- (e) whether the Union Government has consulted States since land reforms is mostly their responsibility for setting up tribunals for speedy disposal of cases pending in revenue and judicial courts;
- (f) if so, the response of the Union Government thereon; and
- (g) the action taken by the Union Government on the suggestions made by the States?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) & (b) : Most of the States have enacted laws to protect the rights of Scheduled Tribes (STs) on the land. Further, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 has deterrent provisions to stop alienation and restore possession of land. Central assistance is provided to strengthen the enforcement machinery for implementation of this Act. Also a Committee under the Chairmanship of Minister for Social Justice & Empowerment reviews the implementations of this Act by States/UTs.

40

(c) to (g) This Department has constituted a Task Force on Land Reforms under the Chairmanship of Hon^{ble} Minister of Rural Development on 22.10.2012. The term of reference of the Task Force inter-alia includes to prepare a draft ? National Land Reform Policy? and suggest and recommend appropriate dialogue with States to establish Fast Track Tribunals/Courts for speedy disposal of cases pending in revenue & judicial courts. The Task Force has to submit its final report within six months from the date of its constitution. Further, action in the matter will be taken after submission of the Report by the Task Force.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT

Annexure - XVIII

LOK SABHA

UNSTARRED QUESTION NO: 1261

ANSWERED ON: 12.12.2013

LAND REFORM POLICY

M. KRISHNASWAMY

- (a) the details of landholding by Scheduled Castes (SCs) in the country, State/UT-wise;
- (b) whether the landholding by SCs in the country is very low;
- (c) if so, the steps taken by the Government to improve the situation;
- (d) whether the Government proposes to frame a new land reform policy for the country; and
- (e) if so, the details thereof?

Will the Minister of RURAL DEVELOPMENT be pleased to state:-

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) & (b): As per National Sample Survey Report No.543, a Statement giving details of landholding by Scheduled Castes (SCs) in the country, State/UT wise is at Annexure.

(c): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. However, the State Governments/UT Administrations have been requested from time to time for effective implementation of land reform programmes/schemes including distribution of ceiling surplus land to the eligible rural poor.

(d) & (e): A draft National Land Reform Policy has been prepared by the Ministry of Rural Development, Department of Land Resources and suggestions and comments have been invited from the State Governments and from the members of civil society. The details of the aforesaid Policy is available on the website of the Department of Land Resources i.e. www.dolr.nic.in.

Annexure - XVIII

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 3688

ANSWERED ON: 13.02.2014

WASTE LAND DEVELOPMENT

CHAUHAN MAHENDRASINH

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) the total area of waste land identified in the country along with the percentage thereof;
- (b) whether the Government has constituted any empowered committee to invite suggestions regarding land reforms and waste land development; and
- (c) if so, the details thereof and the criteria adopted for the selection of members of the said committee?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) As per Wastelands Atlas of India-2011-Change Analysis Based on Temporal Satellite Data of 2005-06 and 2008-09, brought out by Department of Land Resources in collaboration with National Remote Sensing Centre, Hyderabad, the extent of wastelands in the country is 467021.16 square kms which is 14.75 % approximately of total Geographical area of the Country.

(b) & (c) A committee on State Agrarian Relations and the Unfinished Task in Land Reforms had been constituted under the Chairmanship of Minister of Rural Development vide Department of Land Resources (DoLR) Resolution dated 9th January 2008. The tenure of the committee was one year from its date of constitution. The Terms of Reference of the Committee were to examine issues relating to land ceiling programmes, Bhoodan land, tenancy, alienation of tribal lands, setting Up of Fast Track Courts and other related issues. The Committee has submitted its Report which is under consideration of National Council of Land Reforms under the chairmanship of Hon'ble Prime Minister. The team for this task was drawn from different field with substantial experience of administration, academics, social action and grassroots planning etc.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

Annexure - XX

UNSTARRED QUESTION NO: 4231

ANSWERED ON: 20.02.2014

NATIONAL LAND RECLAMATION COUNCIL

ASHOK TANWAR

Will the Minister of

RURAL DEVELOPMENT

be pleased to state:-

- (a) whether National Land Reclamation Council was constituted under the Chairmanship of the Prime Minister in 2007;
- (b) if so, the details thereof; and
- (c) the details of the matters discussed in the Council so far?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (c) The Ministry has constituted National Council for Land Reforms under the Chairmanship of the Prime Minister on 9th January, 2008 to lay down broad guidelines of policy recommendations on agrarian relations and land reforms based on the recommendations of the 'Committee on State Agrarian Relations & the Unfinished Task in Land Reforms' or otherwise. The first meeting of the Council is yet to be held.

Annexure - ~~XXI~~

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 2723

ANSWERED ON: 12.03.2015

DISTRIBUTION OF LAND TO POOR

SAUGATA ROY

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) the present status of 'Draft Land Reform Policy' to distribute the land to the landless poor;
- (b) the details of land distributed to landless poor in this regard, State/UT-wise;
- (c) whether any time-frame for distribution of land has been fixed in this regard, if so, the details thereof; and
- (d) the criteria fixed for selection of beneficiaries for the purpose?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDHARSHAN BHAGAT)

- (a): The draft Land Reforms Policy is under consideration of the Government.
- (b): The details of land distributed to landless poor State/UT wise is at Annexure.

(c) & (d): Land and its management falls within the jurisdiction of State Governments as per Seventh Schedule to the Constitution of India. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
STARRED QUESTION NO. 294
TO BE ANSWERED ON 15.03.2018

Land Reforms

* 294 SHRI S.P. MUDDAHANUME GOWDA

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has examined the status of land reforms in different States;
- (b) if so, the details thereof, State-wise;
- (c) whether the government has given any directions to implement the land reforms expeditiously; and
- (d) if so, the details thereof including the guidelines, if any, issued by the Government in this regard?

ANSWER

**MINISTER FOR RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)**

- (a) to (d): A Statement is laid on the Table of the House.

**Statement referred to in reply to Parts (a) to (d) of the Lok Sabha Starred Question N 294
due for reply on 15.03.2018.**

(a) to (d): As per Entry 18 and Entry 45 in the State List 'Land' is a State subject. Power to enact laws relating to 'Land' vests in Legislatures of States.

Provisions relating to 'Land' are also contained in Article 239AA: Special provisions with respect to Delhi; Article 371A: Special provision with respect to Nagaland; Article 371G: Special provision with respect to Mizoram; Fifth Schedule: Provisions as to Administration and Control of Scheduled Areas and Scheduled Tribes; Sixth Schedule: Provisions as to Administration of Tribal Areas in Assam, Meghalaya, Tripura and Mizoram.

Each State has its own State-specific Revenue Laws to deal with 'Land' and its administration.

States have been undertaking (and will continue to undertake) State-specific Land Reforms broadly in the following arenas at the respective wisdom of the respective law makers of the respective States (Legislatures of the States):

(i) Ceiling on landholdings

- for equitable distribution of land

(ii) Distribution of land for agricultural purposes, residential purposes, cottage industries (to landless / marginal and small farmers / village artisans...)

- from land obtained from imposition of ceiling

- from community land with Gram Sabha

- from land with Government

(iii) Abolition of Intermediary between the State and the Tiller (Zamindari Abolition)

- abolition of intermediary between the State and the tiller

- tenure rights to the tiller

with transferable rights

without transferrable rights (inheritable)

lessee

government lessee

(iv) Prevention of fragmentation of landholdings

(v) Consolidation of landholdings

- consolidate fragmented landholdings

- provide land for common public requirements

(vi) Tenancy reforms

There is no central database as may contain information on all the State-specific Revenue Laws and all the State-specific Land Reforms undertaken to date by all the various States across the country.

There is immense diversity across the individual States in the country in respect of 'land', the (State/s-specific) revenue laws, the socio-economic milieu in relation to 'land', the relevance / need / appropriateness / desirability of specific land reforms, etc.

A Task force on Land Reform was constituted on 22-10-2012 under the Chairmanship of Minister of Rural Development to inter alia prepare a draft National Land Reforms Policy and suggest and recommend appropriate dialogue process with and appropriate advisory to States on matters relating to land reforms. Further action and decision as appropriate on the recommendations of the Task Force is in process.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 1398

ANSWERED ON: 20.09.2020

National Land Reform Policy 2013

Faizal P.P. Mohammed

Will the Minister of

be pleased to state:-

RURAL DEVELOPMENT

- (a) The efforts being made by the Ministry to finalise the draft National Land Reforms Policy, 2013; and
- (b) The efforts being made by the Ministry to develop a right to homestead law/pass the draft National Right to Homestead Bill, 2013, aimed at reducing landlessness and poverty in the country?

ANSWER

MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) The draft National Land Reforms Policy prepared by a Task Force is under examination. Also, As per Entry 18 and Entry 45 in the State List, 'Land' is a State subject. Power to enact laws relating to 'Land' vests in Legislatures of States. Each State has its own State-specific Revenue Laws to deal with "Land" and matters related thereto.
- (b) In case of Landless beneficiary under PMAY-G, States have to ensure that the beneficiary is provided land from the Government land or any other land including public land (Panchayat common land, Community land or land belonging to other local authorities). Landless beneficiaries are accorded highest priority and are placed on the top of the priority list. The landless beneficiary cannot be skipped in the allotment of the house. As on 10/09/2020 the States/UTs have identified 4,48,053 landless beneficiaries and 1,81,319 beneficiaries have already been provided land.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 90

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2997 dated 16.03.2016 regarding "Shifting of NPP from Haripur".

On 16 March 2016, Shri Y. V. Subba Reddy, M.P., addressed an Unstarred Question No. 2997 to the Prime Minister. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Department of Atomic Energy *vide* O.M. No. 20/1(6)/2016-I&M (NFC) dated 1st August, 2018 had requested to drop the Assurance on the following grounds:-

".....out of the 903.35 acres offered by AP Government, NFC wanted to utilize 300 acres for LWR fuel fabrication (to take care of 12 reactors reload requirements) and for fabrication of SS tubes for 4 nos. of PFBRs. The balance was for HWB who have informed that they will not be able to use the land. The requirement was once again reviewed in the Department regarding the LWR facilities to be set up and it was opined that the existing facilities along with the augmentations being made over the time can cater to most of the requirements of the proposed LWR facility. With respect to the PFBR facility it was suggested to co-locate the fabrication facility in the location proposed for PFBRs in view of the logistics advantage, better control and safety. Based on the discussions, it is to inform that NFC would like to withdraw the requirement of land at Kurnool."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 24 February, 2020 and it was decided not to drop the Assurance. The Committee accordingly presented their 14th Report (17th Lok Sabha) on 09 February 2021 and felt that the matter needs to be pursued earnestly to bring to its logical conclusion.

5. However, the Department of Atomic Energy *vide* O.M. No. 20/1(6)/2016-I&M (NFC)/5809 dated 13 May 2021 has *inter-alia* stated as under:

"Nuclear Fuel Complex, Department of Atomic Energy, Government of India, Hyderabad (NFC, Hyderabad) proposed to set up the fuel fabrication facility for catering to the needs 16 additional Pressurized Heavy Water Reactors (PHWR's). In this regard, letters were written to State Governments of Rajasthan, Orissa, Karnataka, Gujarat, Madhya Pradesh and Andhra Pradesh for requirement of land and utilities for setting up of the Fuel Fabrication Facility.

A site selection committee was constituted to look into the suitability of the land offered by various State Governments and submit its report to the department for

taking a final decision. The land offered by Andhra Pradesh Government at Kurnool was one of the sites visited by the committee. Also land was offered by Madhya Pradesh and Rajasthan Governments for assessment.

During the discussions had by the then Chief Executive, NFC with the then Chief Minister of Andhra Pradesh and Chief Secretary to the Government of Andhra Pradesh, it was conveyed that the works shall start immediately and the land shall not remain vacant.

Department of Atomic Energy asked Nuclear Fuel Complex and Heavy Water Board to look into the land offered by the Andhra Pradesh Government for other programs of the Department. NFC worked on the various requirements of Department and proposed to set up 300 tpy of VVER (LWR) Fuel Fabrication Facility along with a Zircaloy Fabrication Facility of 75 tpy capacity for producing fuel tubes and other components to meet requirements of 12x1000 MWe VVERs planned to be set up by NPCIL and also a Stainless Steel Tube plant of 400 tpy capacity to cater to the requirements of 2 nos. of 500 MWe FBRs planned by BHAVINI.

The requirement was reviewed in the Department and it was opined that the existing facilities along with augmentations being made within the existing facilities can cater to most of the requirements of the proposed LWR facility and to co-locate the fabrication facility in the location proposed for PFBRs with regard to the Stainless Steel Tube plan for the FBRs.

Further, due to technological developments made at NFC, Hyderabad, judicious utilization of available resources and implementation of various augmentation projects within NFC, Hyderabad the fuel fabrication capacities have doubled and also the future expansions at NFC, Hyderabad and NFC, Kota put together can meet the total requirement of fuel for the entire PHWR program proposed by the Department.

After detailed deliberations, it was concluded that for the next ten years there is no requirement and hence the proposals to procure land at Kurnool was deferred.

Accordingly, the above decision was suitably communicated to Vice-Chairman & Managing Director, APIIC, Kurnool vide letter dated 02.08.2018 that Nuclear Fuel Complex has no requirement of land for the next about 10 years.

Since the requirement of land for setting up of above plants/facility at Kurnool has been withdrawn, the Assurance does not stand and becomes difficult to fulfill."

6. In view of the above, the Department, with the approval of the Minister of State (Prime Minister's Office), has once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 27/08/2021

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2997
TO BE ANSWERED ON 16.03.2016

SHIFTING OF NPP FROM HARIPUR

2997. SHRI Y.V. SUBBA REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any move to shift Nuclear Power Plant (NPP) from Haripur in West Bengal to a location between Prakasam and Nellore in Andhra Pradesh and if so, the details thereof and the reasons therefor;
- (b) the steps taken by the Government / Nuclear Power Corporation of India Limited (NPCIL) so far in this regard;
- (c) whether the Government also proposes to set up a Nuclear Fuel Complex at Kurnool; and
- (d) if so, the details thereof and the progress made so far in this regard?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

(a) & (b) No, Sir. However, an additional coastal site in the state of Andhra Pradesh for setting up nuclear power reactors with Russian cooperation is being explored. In this regard, the Site Selection Committee of the Government of India has held discussions with the Government of Andhra Pradesh for identifying suitable coastal sites in the state and carrying out technical studies.

(c) & (d) Yes, Sir. A proposal to setup 300 tons per year (tpy) Fuel Fabrication Facility at Kurnool, Andhra Pradesh along with a Zircaloy Fabrication Facility of 75 tpy capacity and a Stainless Steel Tube Plant (SSTP) of 400 tpy capacity is under consideration in the Department.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 91

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4112 dated 18.08.2010 regarding "Exploration of Uranium and Plutonium".

On 18 August, 2010, Shri Ramsinh Rathwa, and 03 other M.Ps., addressed an Unstarred Question No. 4112 to the Prime Minister. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Department of Atomic Energy *vide* O.M. No. 12/12(9)/2010-I&M(AMD)/ 555 dated 15 January, 2015 had requested to drop the Assurance on the following grounds:—

(I) Lambapur Uranium Projects

That Uranium Ore Mining and Milling Project at Lambapur, Andhra Pradesh with a revised approved cost of 997.71 cr. is under implementation in two stages i.e. (i) Land acquisition, infrastructure development, statutory clearances and environment management, etc. (cost 96.507 cr.), which is expected to be completed in 2 years time and (ii) construction activities, which is expected to be completed in 3 years time (cost 901.21 cr.). However, actual mining and processing will be taken up only after receipt of all statutory clearances as stated above and therefore it is not possible to set a definite timeframe for commencement of various activities.

(II) Exploratory Mining at Rohil, Rajasthan

In view of the large requirement of water for exploratory mining, geo-scientific studies to assess the availability of ground water for mining activities has been taken up and drilling is likely to commence shortly to assess the availability of ground water.

(III) Exploratory mining at Wahkyn, Meghalaya

The proposal for exploratory mining at Wahkyn has been kept in abeyance due to stiff opposition by local populace for uranium mining. The approval of Government of India is awaited for construction of uranium mining and milling.

The definite time-frame for above mentioned three projects cannot be set due to various factors such as statutory clearances, various studies and opposition of local populace against uranium mining. In view of the foregoing, the Assurance may be treated as fulfilled for the reason quoted above. Committee on Government Assurances (Lok Sabha) may kindly treat the Assurance as deleted.

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 19 November, 2015 and It was decided not to drop the Assurance. The Committee accordingly presented their 26th Report (16th Lok Sabha) on 21st December 2015 and desired that the matter be taken up with all concerned and pursued vigorously.

5. However, the Department of Atomic Energy *vide* O.M. No. 12/12(9)/2010-I&M(AMD)/ 7496 dated 1st July, 2021 has *inter-alia* stated as under:

"The current status of exploratory mining is as follows:

I. Rohil, Sikar District, Rajasthan

The Exploratory Mining activities, on behalf of Atomic Minerals Directorate for Exploration and Research (AMD), as per an agreement signed between UCIL and AMD, have been initiated by Uranium Corporation of India Limited (UCIL) on 11.04.2016. The portal of a Decline (8⁰), for accessing the underground workings has been developed up to 188 metre length which corresponds to 26.4 mtr vertical depth from surface. M/s MECON has engaged as the consultant for carrying out of the project related activities. AMD has already submitted the geological report to DMG, Rajasthan as per the Atomic Minerals Concession Rules 2016. The application for ToR will be submitted to MoEF&CC after the issue of Letter of Intent by the State Government [under Rule – 6(2), AMCR, 2016] to UCIL by the Directorate of Mining and Geology (DMG), Rajasthan. DAE has nominated UCIL as the prospective lessee for carrying out mining operations at Rohil. Mining Lease application has been submitted to Department of Mines & Geology, Rajasthan.

II. Wahkyn, West Khasi Hills district, Meghalaya:

UCIL has no plan to initiate any activities for exploratory mining at Wahkyn (Meghalaya) at present. Further, the proposed Kynshi Stage-II Hydro Electric Project (HEP), West Khasi Hills District, Meghalaya would adversely affect the uranium exploration and proposed exploratory mining.

All the exploration activities of AMD are suspended in the State of Meghalaya, following an untoward incident that happened on 25th July, 2018 at Camp: Wahkajl, West Khasi Hills District, Meghalaya. Exploration activities of AMD are suspended in Meghalaya State following the suggestion of Joint Secretary, Department of Mining and Geology, Government of Meghalaya and directive of Department of Atomic Energy.

III. Peddagattu – Lambapur, Nalgonda District, Telangana (erstwhile Andhra Pradesh):

UCIL has signed an agreement with AMD for exploratory mining at Peddagattu. The uranium deposit at Lambapur has already been handed over to UCIL for commercial exploitation. "UCIL proposes to set up one open pit and three underground mines. A central plant about 48 km from the mine site based on acid leaching technique has been planned".

The State Pollution Control Board (SPCB) has not yet issued the Consent for Government for Establishment (CFE) and consequently the mining lease has not been granted by the State Government.

However, as per media reports, the Hon'ble Telangana State Legislative Assembly has adopted a unanimous resolution for 'Requesting the Union Government not to permit or allow the mining operations of uranium ore in Nallamala forest area and other areas in Telangana State.

In view of the current status furnished above, it is evident that it is difficult to set a definite time frame for commencement of activities related to exploratory mining due to various factors. Therefore it would not be possible to fulfill the Assurance in the near future."

6. In view of the above, the Department, with the approval of the Minister of State (Atomic Energy), has once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 27/08/2021

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO.4112
TO BE ANSWERED ON 18.08.2010

EXPLORATION OF URANIUM AND PLUTONIUM

4112. SHRI RAMSINH RATHWA:
SHRI GHANSHYAM ANURAGI:
SHRI P. BALRAM NAIK:
SHRI SURESH KUMAR SHETKAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government through its agencies has successfully identified new reserves of Plutonium and Uranium in various parts of the country during the last three years;
- (b) if so, the quantity of these metals explored during the above period, location-wise and agency-wise; and
- (c) the steps initiated by the Government to further refine these metals for peaceful use in the nuclear plants?

ANSWER

THE MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES (INDEPENDENT CHARGE), PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS.
(SHRI PRITHVIRAJ CHAVAN):

- (a)&(b) The Atomic Minerals Directorate for Exploration and Research (AMD), Hyderabad, a constituent Unit of the Department of Atomic Energy, carried out survey and exploration for uranium in India and has established 1,47,898 tonnes of uranium deposits as on 31.05.2010. During the last three years the uranium resources established by AMD are as follows.

....2/-

(FIGURES IN TONNES)

AREA	STATE	2007-08	2008-09	2009-10
ROHIL	RAJASTHAN	547	220	795
KOPPUNURU	ANDHRA PRADESH	1,228	--	293
PEDDAGATTU	ANDHRA PRADESH	1,407	--	854
TUMMALAPALLE	ANDHRA PRADESH	1,690	12,007	14,131
CHITRIAL	ANDHRA PRADESH	--	--	440
GOGI	KARNATAKA	--	449	--
LOSTOIN	MEGHALAYA	--	12	7
	Total:	4,872	12,688	16,520

Plutonium does not occur in nature. Plutonium is produced by nuclear transmutation in nuclear reactors. Thus, resources of plutonium can not be established by survey and exploration.

- (c) At Tummalapalle, Kadapa District, Andhra Pradesh, Uranium mine is under construction by the Uranium Corporation of India Ltd. (UCIL), a Public Sector Undertaking of the Department of Atomic Energy. In Gogi, Gulbarga District, Karnataka, exploratory mining is in progress to delineate the ore body configuration and for recovery of bulk samples for development of flow sheet for recovery of Uranium. At Peddagattu-Lambapur, Nalgonda District, Andhra Pradesh; Rohil, Sikar District, Rajasthan and Wahkyn, West Khasi Hills District, Meghalaya, exploratory mining is under consideration.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 92

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 2410 dated 28 March, 2012 regarding "Right to Privacy Bill." (Annexure-I).
- (ii) Unstarred Question No. 6496 dated 16 May, 2012 regarding "Right to Privacy Bill." (Annexure-II).
- (iii) Unstarred Question No. 3201 dated 12 December, 2012 regarding "Separate Legislation on Privacy." (Annexure-III).
- (iv) Unstarred Question No. 4154 dated 19 December, 2012 regarding "Panel on Privacy of Individuals." (Annexure-IV).
- (v) Unstarred Question No. 1714 dated 09 December, 2015 regarding "Exemption from Right to Privacy Bill." (Annexure-V).

The above mentioned Questions were asked by various M.Ps. to the Minister of Personnel, Public Grievances & Pensions. The contents of the questions along with the replies of the Ministers are as given in Annexures -I, II, III, IV and V.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Personnel, Public Grievance & Pension (Department of Personnel Training) vide O.M. No. 2/45/2013-IR dated 21 November, 2014 had requested to drop the Assurances mentioned at Sl. No. (i)-(iv) above on the following grounds:-

- (i) That Right to Privacy Bill was drafted and placed before the Committee of Secretaries on 27th May, 2011 where Ld. Attorney General of India was also present.

The CoS made few observations and decided that DOPT would re-draft the Bill as per the observations of the Committee and place it for their reconsideration. The Bill was redrafted by DOPT as per the observations of the Committee. In the meanwhile, the Report of the Expert Group constituted by the Planning Commission under the chairmanship of Justice A.P. Shah, former Chief Justice of Delhi High Court was received on 22.10.2012.

(ii) A note for the Committee of Secretaries was drafted taking into consideration the recommendations of the Expert Group and was placed before the CoS meeting on 17.01.2013. As desired by the CoS, the Home Secretary, Secretary, Department of Telecommunication and Secretary, Department of Electronics and IT have been asked to provide inputs and drafting suggestions regarding the draft bill.

(iii) A meeting was taken by Secretary (P) on 30.04.2013 with the representatives of Ministries/Departments concerned and it has been decided that the bill would be redrafted as per the decision taken in the said meeting and after taking into consideration the recommendations of the Expert Group of Privacy (Justice Shah's report).

(iv) Accordingly, a draft bill had been prepared by DOPT and sent to the D/o Legal Affairs and Legislative Department on 6th June, 2013. Changes suggested in the draft bill by the Legislative Department as well as the concerns of intelligence agencies had been included in the draft Right to Privacy Bill, 2014. The draft bill along with CoS note had been sent to the Cabinet Secretariat for consideration of Committee of Secretaries. The meeting of Cos was postponed twice. CoS note was later returned by the Cabinet Secretariat with few observations.

(v) A meeting was taken by MoS (PP) on Right to Privacy Bill on 20.08.2014. It was decided to have further detailed discussion with Intelligence agencies and Ministry of Home Affairs.

4. The above request for dropping the Assurances was considered by the Committee at their sitting held on 12 August, 2015 and it was decided not to drop the Assurances as despite various initiatives taken by the Ministry, the Right to Privacy Bill could not be given a concrete shape till date. The Committee accordingly presented their 24th Report (16th Lok Sabha) on 21 December, 2015 inter-alia emphasizing that the matter needs to be taken to its logical conclusion and needful be done.

5. However, the Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) vide OM F. No. 17/2/2010-IR(Pt.) dated 14 March 2018 had again requested to drop the aforementioned four Assurances along with the Assurance mentioned in Sl. No. (v) in the above subject on the following grounds :-

(a) " that Committee of Secretaries (CoS) had been formed to look into the issue of protection and privacy of data. The CoS recommended an umbrella legislation to

safeguard Right to Privacy. Initially this department was of the view that Department of Legal Affairs or MeITY may be nodal department for this legislation. However, on the insistence of Cabinet Secretariat, DoPT was made nodal agency for drafting Right to Privacy Bill. Accordingly, Right to Privacy Bill was drafted and was under consideration by this department. A major part of the draft of Right to Privacy Bill was related to data protection/data privacy and structure to regulate the same. Inter-ministerial consultations were going on. However, due to the concerns of the intelligence agencies which were apprehensive and wanted a blanket exemption, the Right to Privacy Bill could not achieve any breakthrough.

(b) With the linking of Aadhaar with Government Schemes/bank accounts etc; concerns about data privacy & protection were raised. Hon'ble Supreme Court in its judgment dated August 24th, 2018 gave its ruling on "Right to Privacy". It was decided that Meity would work on a framework for data protection law. Accordingly, MeITY has gone ahead with the draft legislation. The Data Protection Act will cover a substantial policy of provisions that were included in draft 'Right to Privacy Bill.'

Since MEITY is formulating a "Data Protection Law", it has been decided in the department to wait for Data Protection Law to come into force and thereafter make a assessment whether a separate Right to Privacy Bill is required to be taken forward to address other privacy related concerns if they are not suitably addressed in Data Protection Law.

The Government/MEITY is going ahead with the Data Protection Law which will address major issues related to privacy."

6. The above request for dropping the Assurances was considered by the Committee at their sitting held on 24 January, 2020 and It was decided not to drop the Assurances as despite various initiatives taken by the Ministry, the Right to Privacy Bill could not be given a concrete shape till date. The Committee accordingly presented their *12th Report (17th Lok Sabha) on 23 September, 2021 inter-alia emphasizing that the reason given by the Ministry do not bring the Assurances to their logical condition and the Data Protection Law being prepared by MEITY more on a different perspective . The Committee, therefore urged upon the Ministry to pursue the matter vigorously and implement the Assurance at the earliest.*

7. However, the Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) vide OM F. No. 17/2/2012-IR dated 23 February 2021 have stated as under:-

"Since Ministry of Electronics and Information Technology (MeitY) is formulating a "Data Protection Law" it was decided in the department to wait for Data Protection Law to come into force and thereafter make an assessment whether a separate Right to Privacy Buill is required to be taken forward to address other privacy related concerns if they are not suitably addressed in Data Protection Law. The latest status furnished by MeitY is as below:-

"The Personal Data Protection Bill, 2019" was introduced in the Lok Sabha on December 11, 2019 by the Hon'ble Minister, Electronics and Information Technology. Subsequently, the Bill has been referred to the Joint Parliamentary Committee (JPC). The Bill is under consideration by the JPC."

8. In view of the above, the Ministry with the approval of Minister of State for Personnel, Public Grievances and Pensions, has once again requested the Committee to drop the above Assurances.

The Committee may re-consider.

NEW DELHI:

DATED: 27/08/2021

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2410
(TO BE ANSWERED ON 28.03.2012)

RIGHT TO PRIVACY BILL

2410. SHRI J.M. AARON RASHID:
SHRI RAGHUVIR SINGH MEENA:
SHRI AVTAR SINGH BHADANA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the proposed Right to Privacy Bill will not give protection to individuals and politicians against phone-tapping and interception of telephonic conversation;
- (b) if so, the reasons and the details thereof;
- (c) whether some Ministries have reservations and are against illegal phone-tapping of individuals; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (d): The Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The details of the legislation are yet to be finalized.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

Annexure - II

LOK SABHA
UNSTARRED QUESTION NO. 6496
(TO BE ANSWERED ON 16.05.2012)

RIGHT TO PRIVACY BILL

6496. SHRI A.T. NANA PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) whether any Right to Privacy Bill is being drafted by the Government;
- (b) if so, the details thereof and the main features of the Bill; and
- (c) the time by which the said legislation will be enacted?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (c): The Central Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The drafting of the legislation is at preliminary stage and details of the legislation are yet to be finalized.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3201
(TO BE ANSWERED ON 12.12.2012)

SEPARATE LEGISLATION ON PRIVACY

3201. SHRIMATI SHRUTI CHOUDHRY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is considering to enact separate legislation on privacy; and
- (b) if so, the details thereof and the present status of the proposed legislation?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) & (b): The Central Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The drafting of the legislation is at preliminary stage and details of the legislation are yet to be finalized.

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO.4154
TO BE ANSWERED ON 19-12-2012**

PANEL ON PRIVACY OF INDIVIDUALS

4154. SHRI ASADUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state:

- (a) whether Planning Commission has set up any panel on Privacy issues of Individuals;
- (b) if so, the details thereof;
- (c) whether the panel has submitted its recommendations to the Government;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereto?

ANSWER

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING

(SHRI RAJEEV SHUKLA)

(a) & (b): Yes Madam. Planning Commission has set up an Expert Group on Privacy Issues, under the Chairmanship of Justice A P Shah, Former Chief Justice of Delhi High Court inter alia to:

- (i) Study Privacy laws and related bill, promulgated by various countries
- (ii) Make an in-depth analysis of various programs and their impact on Privacy.
- (iii) Make specific suggestions for consideration for incorporation in the proposed draft Bill on Privacy.

(c) to (e): The Expert Group has submitted its report on 16th October 2012. The report covers international privacy principles, national privacy principles, rationale and emerging issues along with an analysis of relevant legislations/Bills from a privacy perspective. On the basis of deliberations and in depth analysis, the group has identified a set of recommendations. Copy of the report has been placed on the Planning Commission website and has also been forwarded to Department of Personnel & Training (DOPT) for appropriate consideration while finalising the proposed Right to Privacy Bill.

DOPT has forwarded a note for the meeting of the Committee of Secretaries to the Cabinet Secretariat. The note includes consideration of recommendations of the Expert Group.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 1714
(TO BE ANSWERED ON 09.12.2015)

EXEMPTION FROM RIGHT TO PRIVACY BILL

1714. SHRI R.P. MARUTHARAJAA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has turned down the demand of intelligence agencies for a blanket exemption from the purview of the Right to Privacy Bill; and
- (b) whether the Government has also decided to back the provision extending the proposed law to all residents of India, unlike the 2011 draft bill that catered to only Indian citizens, and if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The drafting of the Right to Privacy bill is at preliminary stage and details of the bill are yet to be finalized.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 93

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2536 dated 09.07.2019 regarding "New National Auto Policy".

On 09 July, 2019, Shri Gowdar Mallikarjunappa Siddeshwara, M.P., addressed an Unstarred Question No. 2536 to the Minister of Heavy Industries and Public Enterprises. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as Assurance by the Committee and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) vide O.M. F. No. 9(20)/2019-AEI/19732 dated 15 July, 2020 has stated as under:-

"A draft National Automotive Policy was prepared and placed on the website of DHI (www.dhi.nic.in) for inviting comments/feedbacks of the stakeholders. In view of the feedback received from the stakeholders, it has been decided not to go ahead with this policy. However, Government is continuously promoting green manufacturing through its FAME scheme."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Heavy Industries and Public Enterprises, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 27/08/2021

New Delhi

**HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY**

**LOK SABHA
UNSTARRED QUESTION No. 2536
TO BE ANSWERED ON 09.07.2019**

New National Auto Policy

2536. SHRI G.M. SIDDESHWAR:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether a new National Auto Policy would be introduced very soon by the Government;
- (b) if so, the details thereof;
- (c) whether the new policy would give special emphasis to emission linked taxation on automobiles and a technology agnostic green mobility roadmap and if so, the details thereof;
- (d) whether discussions have been held with various stakeholders to frame the policy; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(SHRI ARVIND GANPAT SAWANT)**

(a) to (e) : A draft National Automotive Policy has been prepared by DHI and placed on the website of DHI (www.dhi.nic.in). The draft policy is holistic in nature and addresses the interests of the Automotive Industry in meeting the objectives of the Auto Mission Plan 2016-26. Any policy is normally finalized after due stakeholder consultations.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 94

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 7114 dated 08.05.2015 regarding "Battery Operated Chariot".

On 8th May, 2015, Shri Ch. Malla Reddy, M.P., addressed an Unstarred Question No. 7114 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Research & Development Organisation) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Defence (Department of Defence Research & Development Organisation) *vide* O.M. No. DRDO/DPA/30102/LSUS/ASSURANCE/ 65/2015 dated 10th November, 2020 has stated as under:-

"CAT, Principal Bench OA No. 1304/2017 and OA No. 3689/2017 and MoD/D(Vig) Order No. 03/DO(Vig)/CVC/14 dated 25.04.2019 the disciplinary Authority has decided to set aside Memo of Charges and all the proceedings have been dropped."

4. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 27/08/2021

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEFENCE RESEARCH & DEVELOPMENT ORGANISATION
LOK SABHA
UNSTARRED QUESTION NO.7114
TO BE ANSWERED ON THE 8TH MAY, 2015
BATTERY OPERATED CHARIOT

7114. SHRI CH. MALLA REDDY:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) whether the Pune-based Defence Research and Development Organisation (DRDO) laboratory, Research and Development Establishment (Engineers) have developed a hi-tech battery operated chariot and donated it;
- (b) if so, the details thereof and the total cost of developing this battery operated chariot along with the organisation which funded this project;
- (c) whether development of such battery operated chariot was brought to the notice of the Government and sanction obtained for donation of the same to some religious entity;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the action taken by the Government in this regard?

A N S W E R

MINISTER OF DEFENCE
रक्षा मंत्री

(SHRI MANOHAR PARIKAR)
(श्री मनोहर पर्रीकर)

(a) to (e): The matter regarding development of hi-tech chariot by Research & Development Establishment (Engineers) is under inquiry. Further, action would be taken thereafter.

Appendix-VIII
LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 95

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 402 dated 15.09.2020 regarding "Economic Losses due to Corona Virus Pandemic".

On 15 September, 2020, Shri Ramesh Chander Kaushik and Shri Dilip Saikia, M.Ps., addressed an Unstarred Question No. 402 to the Minister of Rural Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Rural Development (Department of Rural Development) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Rural Development (Department of Rural Development) *vide* File No. H-11016/01/2020-PPM dated 24 March, 2021 has stated as under:-

"This Ministry has not given any Assurance that the information would be made available, as the Ministry of Rural Development is not assessing the impact of Covid. Therefore, the reply does not constitute as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Rural Development, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 27/08/2021
NEW DELHI

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 402
ANSWERED ON 15/09/2020

ECOMONIC LOSSES DUE TO CORONA VIRUS PANDEMIC

402. SHRI RAMESH CHANDER KAUSHIK:
SHRI DILIP SAIKIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether rural areas have suffered the maximum economic loss due to the Corona Virus pandemic;
- (b) if so, the details thereof;
- (c) whether the Government has carried out any assessment in this regard;
- (d) if so, the details thereof; and
- (e) the action plan prepared by the Government to deal with the said situation?

ANSWER

MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a): According to the latest quarterly estimates of national income, released by National Statistical Office, Ministry of Statistics and Programme Implementation on 31.08.2020, the India's Gross Value Added (GVA) at Basic Prices has contracted by 22.8 per cent during April-June (Quarter 1: Q1) 2020-21 as compared to the Q1 of 2019-20. But, GVA at Basic Prices for the category of *Agriculture, Forestry & Fishing* has registered a growth of 3.4 per cent in Q1 of 2020-21 as compared to Q1 of 2019-20. The estimates pertaining to rural areas, however, are not available.

(b): The estimated figure of GVA at Basic Prices, mentioned above, are given as follows;

Estimates of GVA at Basic Prices (at 2011-12 prices) [Rs in crore]	April-June (Q1) 2019-20	April-June (Q1) 2020-21
GVA at Basic Prices	33,07,707	25,53,320
Agriculture, Forestry & Fishing	4,39,843	4,54,658

(c) & (d): The Ministry has not carried out any assessment in this regard till date.

(e): The Ministry of Rural Development has been implementing schemes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay – Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Shyama Prasad Mukherjee National Rurban Mission (SPMRM) and National Social Assistance Programme (NSAP) for development of rural areas through generation of employment, strengthening of livelihood opportunities, promoting of self-employment, skilling of rural youths, provision of social assistance, development of infrastructure etc.

Schemes	All India	
	Physical	Financial
MGNREGS	Person days generated: 20061.25 lakh	Central release: Rs.60472.66 crore
PMAY-G	Total houses constructed: 1082683	Fund utilised: Rs. 15919.59 crore
PMGSY	Road length completed: 4928 km	Expenditure: Rs Rs. 6,954.43 crore
DAY-NRLM	SHG promoted: 134598	Central release: Rs. 243254.53 lakhs
DDU-GKY	Candidates trained: 2,881	Fund released: Rs. 41170.55 crore
NSAP	No of beneficiaries: 282 lakhs	Rs. 2814 crore
SPMRM	No. of clusters allotted/ approved: NIL	Expenditure on convergence and critical gap fund: Rs.887.77 crore

In addition to the above, the Ministry has taken following initiatives to mitigate the problems arising out due to Covid-19

1. Pradhan Mantri Garib Kalyan Yojana	On 26.03.2020, Government had announced Rs 1.70 Lakh Crore relief package under Pradhan Mantri Garib Kalyan Yojana for the poor to help them fight the battle against Corona Virus. As far as Ministry of Rural Development is concerned there are two components under the package. (1) To provide ex-gratia of Rs.1000 in two installments (Rs.500/- each) to the existing old age, widow and disabled/Divyangjan beneficiaries of the schemes of National Social Assistance Programme (NSAP). The NSAP Division timely released a total of Rs. 2814.50 crore as ex-gratia to States/UTs in April, 2020 as first tranche and in May, 2020 as second tranche under Pradhan Mantri Garib Kalyan Yojana (PMGKY) for the existing 282 lakh beneficiaries of NSAP schemes. (2) Cash transfer of Rs. 500 into the accounts of Rs.20.61 cr. women PMJDY Account holders every month for three months. Total amount of Rs.
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	30,944.61 cr. has been transferred.
2. Aatma Nirbhar Bharat Abhiyan	Prime Minister Modi, in his fifth address to India since the national lockdown, has announced a financial package of Rs 20 lakh crore to ease the coronavirus distress. The package is announced under 'Aatma Nirbhar Bharat Abhiyan' to revive the Indian economy.
a. Stepping up Budget of MGNREGA by Rs. 40,000 crore	Government has made an increase in allocation for MGNREGS by Rs. 40,000 crores to overcome Covid-19 crises provisioning income through wage employment. A total of 184 core person days have been generated so far in the current FY 2020-21
b. Hike in wage rate under MGNREGA	Hike in wages for manual workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) from Rs. 182 to Rs.202/day in FY20-21
3. Garib Kalyan Rojgar Abhiyaan (GKRA)	Further, Garib Kalyan Rojgar Abhiyaan (GKRA), launched by Hon'ble Prime Minister on 20.06.2020, across six selected states across 116 districts with a provision of Rs. 50,000 Cr. to provide livelihood opportunities to rural citizens, and an expenditure of Rs.23,767.32 crore has been incurred in these districts till 13.09.2020.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

Appendix - IX

MEMORANDUM No. 96

Subject: Request for dropping of Assurance given in reply to Starred Question No. 130 dated 27 November, 2019 (Supplementary by Smt. Jyotsna Charan Das Mahant, MP) regarding "Railway Projects".

On 27 November, 2019, Shrimati Jyotsna Charandas Mahant, M.P., addressed a Starred Question No. 130 to the Minister of Railways. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shrimati Jyotsna Charandas Mahant, M.P., raised the following Supplementary Question to the Minister of Railways:-

"Thank you Speaker Sir. For the development of Railway sector in Chhattisgarh, all the projects have been approved in the Railway budget, but the work has either not been started or the work which has started is being done at a very slow pace. I would like to request the Hon'ble Minister through you that whatever Governmental-administrative hindrances which may arise in the implementation of the scheme, these should be resolved by the concerned officers in consultation with the regional MPs so that the public can get immediate arrangements and benefits."

3. In reply, the then Minister of Railways (Shri Suresh Channabasappa Angadi) stated as follows:-

"The work can be started on the land made available to the Railways. If the Hon. Member has any problem, I will ask the authorities concerned to talk to the Hon. Member."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Railways *vide* O.M.No 2019/W2/SECR/PQL/44(3305857) dated 24 March, 2021 has stated as under:-

"While replying to the question, Hon'ble Minister advised that if Hon'ble Member has any problem the concerned authorities will be asked to talk to them. Therefore, it should not be treated as Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of Railways, has requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 27/08/2021
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.130
TO BE ANSWERED ON 27.11.2019**

RAILWAY PROEJCTS

***130. SHRIMATI JYOTSNA CHARANDAS MAHANT:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway projects under implementation in Chhattisgarh;
and**
- (b) the status of those projects along with the estimated cost,
expenditure incurred and the scheduled date of their completion?**

ANSWER

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) & (b): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF STARRED QUESTION NO.130 BY SHRIMATI JYOTSNA CHARANDAS MAHANT TO BE ANSWERED IN LOK SABHA ON 27.11.2019 REGARDING RAILWAY PROJECTS

(a) & (b) : Presently, 08 new line projects, covering a length of 1,382 km, at a cost of ₹ 21,046 crore and 09 doubling projects, covering a length of 1,394 km, at a cost of ₹ 13,220 crore, falling fully/partly in the State of Chhattisgarh, are in different stages of planning/sanction/execution, out of which, commissioning of 384 km length and expenditure of ₹ 6,985 crore has been achieved upto March' 2019. Further, an outlay of ₹ 2,926.92 crore has been provided for these projects for 2019-20.

The status of projects is appended

The completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities (both underground and over ground), statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project site, number of working months in a year for particular project site due to climatic considerations, cooperation and zeal of State Government for early completion of project, encountering unforeseen conditions like earthquake, flooding, excessive rains, strikes of labour, orders of Hon'ble Courts, situation and conditions of working agencies/contractors etc. and all these factors affect the completion time and cost of the project, which is finally worked out at the completion stage. Hence, no confirmed time frame can be fixed for completion of projects.

77

APPENDIX REFERRED TO IN REPLY TO PARTS (a) AND (b) OF STARRED QUESTION NO.130 BY SHRIMATI JYOTSNA CHARANDAS MAHANT TO BE ANSWERED IN LOK SABHA ON 27.11.2019 REGARDING RAILWAY PROJECTS

1. ONGOING NEW LINE/DOUBLING/3RD LINE/4TH LINE WORKS, IN CHHATTISGARH:

S.N	Name of Project	Length (KM)	Anticipated Cost (₹ in Cr)	Exp. upto Mar'19 (₹ in Cr)	Outlay 19-20 (₹ in Cr)
A	NEW LINE				
1	Dallirajhara-Rowghat-Jagdalpur	235.00	3795.00	923.02	500.00
	<p>Dallirajhara-Rowghat : 42 Km section, commissioned. Work taken up in available land.</p> <p>Rowghat-Jagdalpur: Work is being executed through SPV, Bastar Railway Private Limited (BRPL). Land acquisition and Forestry clearance taken up.</p> <p>Construction work will be taken up after land acquisition and forestry clearances.</p>				
2	Barwadih-Chirmari	182.00	1147.00	0.00	0.20
	<p>Chhattisgarh Railway Corporation limited (CRCL) JV has been identified for execution.</p> <p>Consultancy contract awarded for assessment of economic viability and feasibility of Project, after that it will be considered by the Board of CRCL for taking the project forward or not.</p>				
3	Gevra Road-Pendra Road new line with doubling	270	4919	620	600
	<p>Work is being executed through SPV, Chhattisgarh East West Railway Limited (CEWRL).</p> <p>Land acquisition and Forestry clearance taken up.</p> <p>Work of earthwork, ROB/RUB taken up in available land.</p>				
4	Kharsia-Gharghoda-Korichhapar-Dharamjaygarh (New DL) with Spur Gharghoda- Gare Pelma (New line)	146.00	3055.15	1631.13	500.00
	<p>Work is being executed through SPV, Chhattisgarh East Railway Limited (CERL).</p> <p>Single Line of Kharsia-Korichhapar (42.5 Km) commissioned. Work take up in balance section.</p>				

S.N	Name of Project	Length (KM)	Anticipated Cost (₹ in Cr)	Exp. upto Mar'19 (₹ in Cr)	Outlay 19-20 (₹ in Cr)
5	Raipur-Jharsuguda	310.00	2171.00	0.00	0.20
	Project included in Budget subject to requisite government approvals. State government of Odisha and Chhattisgarh were requested to share 50% cost of project and to provide land free of cost, Consent not yet received from State Government.				
6	Dharamjalgarh -Korba (Urga)	62.50	1686.22	0.00	200.00
	Work is being executed through SPV, Chhattisgarh East Railway Limited (CERL). Land acquisition and forestry clearance taken up. Work will be taken up after Financial closure, land acquisition & forestry clearance.				
7	Katghora- Dongargarh	294.53	5950.47	0.00	100.00
	Being executed by Chhattisgarh Railway Corporation limited (CRCL) JV.				
8	Chirmiri-Nagpur Halt	17.00	241.00	0.00	2.00
	Land acquisition and forestry clearance taken up. Work will be taken up after land acquisition & forestry clearance.				
B	DOUBLING				
9	Khodri-Anuppur with flyover at Bilaspur	72.00	446.21	237.33	2.00
	Khodri-Anuppur : commissioned. Work of Bilaspur flyover taken up.				
10	Raipur-Titlagarh (203 km) including New Line Mandir Hasaud-Naya Raipur- Kendri (20 km) and new Material Modification for Gauge Conversion of Raipur (Kendri)-Damtari & Abhanpur-Rajim branch (67.20 km),	290.20	1814.80	1017.45	82.00
	Raipur-Titlagarh: 109 Km section commissioned. Work taken up in balance section. Mandir Hasaud-Naya Raipur- Kendri: Work taken up. Raipur (Kendri)-Damtari & Abhanpur-Rajim: Land acquisition taken up.				
11	Champa-Jharsuguda 3 rd line	152.38	1226.51	1014.42	52.00
	97 Km Commissioned. Work taken up in balance section.				

S.N	Name of Project	Length (KM)	Anticipated Cost (₹ in Cr)	Exp. upto Mar'19 (₹ in Cr)	Outlay 19-20 (₹ in Cr)
12	Jagdalpur-Kirandul	150.00	1160.83	622.21	128.52
	62 km - commissioned. Work taken up in the balance section.				
13	Jagdalpur-Koraput	110.22	1547.38	271.77	110.00
	43.58 km commissioned , Land acquisition and Forestry clearance taken up. Work taken up in balance section.				
14	Jharsuguda-Champa-Bilaspur 4 th line	206.00	1973.66	101.40	200.00
	13 Km section commissioned. Work taken up in balance section.				
15	Bilaspur (Pendra Road)-Anuppur 3rd line	50.10	393.98	240.08	100.00
	Work taken up in entire section				
16	Rajnandgaon-Nagpur(Kaiumna) 3rd line (228.30 km) with rail over rail line at Gondia	228.30	2686.63	305.84	350.00
	Land acquisition taken up. Work taken up in available land.				
17	Gevra Road-Pendra Road (Doubling)				
	Note: Doubling work of Gevra Road-Pendra Road has been clubbed with new line work as being constructed simultaneously by SPV.				

2. MECHANICAL WORKS IN CHHATTISGARH:

11 Projects related to Workshop and Production Unit, at a cost of ₹ 276 cr. falling in the State of Chhattisgarh, are at different stages of execution .

3. RAILWAY ELECTRIFICATION WORKS IN CHHATTISGARH:

Railway Electrification of Marauda-Dallirajhara (76 kms) Section has been taken up. Latest cost of this project is ₹ 75.96 crore. Work taken up.

(Q. 130)

श्रीमती ज्योत्स्ना चरणदास महंत : धन्यवाद अध्यक्ष महोदय । छत्तीसगढ़ में रेलवे क्षेत्र के विकास को लेकर सभी परियोजनाओं को रेल बजट में मंजूरी तो मिल गई है, परन्तु काम या तो शुरू नहीं हुआ है या जो काम शुरू हो गया है, वह बहुत ही धीमी गति से हो रहा है । मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहती हूँ कि योजना क्रियान्वयन में जो भी शासकीय-प्रशासकीय व्यवधान आ रहे हों, उनको क्षेत्रीय सांसदों के साथ संबंधित अधिकारी मिलकर निराकरण करें, ताकि जनमानस को तत्काल व्यवस्थाएं एवं लाभ मिल सके ।

SHRI SURESH C. ANGADI: Sir, for any progress of the railways in the States, the State Government concerned should also cooperate. Availability of land is the subject of the State. The work can be started on the land made available to the Railways. If the hon. Member has any problem, I will ask the authorities concerned to talk to the hon. Member.

SHRI M. K. RAGHAVAN : Thank you, Sir, for giving me this opportunity. Kozhikode railway station had been upgraded years back as a world class station. The Government of India has announced the redevelopment project for Kozhikode railway station. Now, the proposal of the project has been transferred to Railway Land Development Authority (RLDA), Delhi from railway headquarters, Chennai. Through you, Sir, I would like to know from the hon. Minister the current status of the mentioned project and when the project will take off.

SHRI SURESH C. ANGADI: Sir, we are going to develop almost all the railway stations as world class railways stations. The hon. Member has asked about a specific station. I will send him all the details in this regard.

Appendix - 8

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 97

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3988 dated 17.07.2019 regarding "Survey work for Broad Gauge Lines".

On 17 July, 2019, Shri Abdul Khaleque, M.P., addressed an Unstarred Question No. 3988 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2019/W-1/NFR/PQL/BS/8 dated 04 June, 2020 has stated as under:-

"Survey Report of the Survey of New Line from Bongaigaon to Aghori via Barpeta, Hajo, Sarthebari (136 km) was examined in Railway Board's office and Railway Board has decided to shelve the project due to no operational benefit and being financial unviable."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 27/08/2021
NEW DELHI

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3988
TO BE ANSWERED ON 17.07.2019**

SURVEY WORK FOR BROAD GAUGE LINES

3988. SHRI ABDUL KHALEQUE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that Barpeta town of Assam State which is the birth place of Colonel Guru Prasad Das who invented the rail vaccum brake in 1930, is not connected with rail line till now, if so, the details thereof;
- (b) whether the Government has conducted the Preliminary Engineering-cum-Traffic Survey (PET) survey for the new Broad Gauge line from Jogighopa-Guwahati *via* Barpeta, Hajo and if so, the details thereof;
- (c) whether the survey has been completed and report submitted to Railway Board and if so, the details thereof;
- (d) whether the Government has conducted another survey for Bongaigaon to Aghori *via* Barpeta, Hajo, Sarthebari that has been sanctioned by Railway Board; and
- (e) if so, the details thereof and the present status of the survey?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 3988 BY SHRI ABDUL KHALEQUE TO BE ANSWERED IN LOK SABHA ON 17.07.2019 REGARDING SURVEY WORK FOR BROAD GAUGE LINES

(a): Railway projects are taken up on the basis of remunerativeness, last mile connectivity, missing links and alternate routes, augmentation of congested / saturated lines, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds. Though Barpeta town is not connected with Railway line but Barpeta Road Railway Station is only 19 km away from the Barpeta town.

(b) & (c): Survey for a new line from Jogighopa to Guwahati via Barpeta-Sarthebari-Hajo (136 km) was completed in 2011-12. As per survey report, cost of the project was assessed as ₹1298 crore with RoR (-)11.95%. Project could not be taken forward as it was financially unviable and Indian Railways having large shelf of ongoing new line projects.

(d) & (e): Survey for a new line from Bongaigaon to Aghori *v/a* Barpeta, Hajo, Sarthebari (136 km) was completed in January, 2018. As per survey report, cost of the project was assessed as ₹3336 crore with RoR (-) 8.18%. Final view will be taken after complete examination of survey report.

Appendix - XL

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 101

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1760 dated 04.05.2016 regarding "Restructuring of RPF".

On 04 May, 2016, Shri MD. Badaruddoza Khan, M.P., addressed an Unstarred Question No. 1760 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2020/Sec(Spl)/120/14 dated 28.01.2021 has stated as under:-

"The proposal for amendment in RPF act for empowering RPF to deal with passenger related offences could not materialize due to the proposal not being supported by 18 States. The Ministry of Railways could not proceed further in the instant case in view of the opposition by States."

4. In view of the above, the Ministry, with the approval of the Minister of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 27/08/2021
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1760
TO BE ANSWERED ON 04.05.2016**

RESTRUCTURING OF RPF

1760. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Protection Force (RPF) and policing in the Railways badly need restructuring and revamping and if so, the details thereof;**
- (b) whether RPF requires more legal support to tackle the menace of crime in the railway network; and**
- (c) if so, the steps taken by the Railways in this regard?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1760 BY SHRI MD. BADARUDDOZA KHAN TO BE ANSWERED IN LOK SABHA ON 04.05.2016 REGARDING RESTRUCTURING OF RPF

(a) to (c): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the States which is being discharged by them through the Government Railway Police (GRP). Besides sharing 50% cost on GRPs with respective States. Railways, through the Railway Protection Force (RPF), are supplementing efforts of States to ensure security of passengers and passenger area. In addition, concerned District Police is responsible for security of tracks, bridges, tunnels and law & order issues.

In view of multiplicity of law enforcement agencies, overlapping of role and responsibilities of these agencies, problem of inter-State coordination, duplicity of manpower & resources, some times there is confusion among travelling passengers with regard to registration of First Information Report (FIR), etc.

RPF has been entrusted with the responsibility of protection and security of passengers and passenger area, with the amendments in the RPF Act and the Railways Act in the year 2003, without commensurate legal powers, which is proving a major hindrance in controlling crime against passengers. RPF needs legal powers to deal with passenger related offences to strengthen security of passengers and passenger area over Indian Railways.

A proposal for amendment in the RPF Act, 1957, to empower RPF to deal with passenger related offences in the passenger area, has been moved by the Ministry of Railways with the concurrence of Ministries of Law and Justice and Home Affairs. As advised by the Cabinet Secretariat, comments of States have been solicited on the above proposal. Comments have so far been received from 26 States. 18 States/Union Territories (UT) have opposed the move to amend the RPF Act, 07 States/UT have given their consent, 01 UT has not offered any comment and reply is awaited from 06 States. However, Ministry of Home Affairs has recently conveyed their opposition to the proposed amendments in the RPF Act. Matter is being further considered in the Ministry of Railways.

Appendix - XII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 102

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1663 dated 26.07.2017 regarding "Tejas Express".

On 26 July, 2017, Shri Venkatesh Babu T.G., M.P., addressed an Unstarred Question No. 1663 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2019/Chg/28/46 dated 25 March, 2021 has stated as under:-

"Part of the Assurance had been fulfilled with the commencement of 82501/82502 Lucknow-New Delhi Tejas Express w.e.f. October 4, 2019 by IRCTC. However, this Ministry for fulfillment of Assurance w.r.t. introduction of New Delhi-Chandigarh Tejas Express had requested for extension of time. In the meantime, nation-wide lockdown had been imposed and Indian Railways, to contain the spread of COVID-19 pandemic, discontinued operation of all regular passenger carrying trains w.e.f. 23.03.2020 itself. Prior to discontinuation of services, New Delhi-Chandigarh sector was served by train services including 03 pairs of Shatabdi Express services viz. 12005/12006 New Delhi-Kalka Shatabdi Express (via Chandigarh), 12011/12012 New Delhi-Kalka Shatabdi Express (via Chandigarh) and 12045/12046 New Delhi-Chandigarh Shatabdi Express.

Furthermore, Indian Railways has decided to allow operation of 150 passenger trains by Private train operator via PPP mode which have been divided into 12 clusters including Chandigarh cluster (Cluster-5) wherein two pair trains on the New Delhi-Chandigarh routes have been included.

As such, it would not be feasible to implement the proposed introduction of 22425/22426 New Delhi-Chandigarh Tejas Express."

4. In view of the above, the Ministry, with the approval of the Minister of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 27/08/2021
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1663
TO BE ANSWERED ON 26.07.2017**

TEJAS EXPRESS

1663. SHRI VENKATESH BABU T.G.:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have introduced Tejas Express and if so, the details thereof;**
- (b) whether it is a fact that headphones have been stolen and infotainment screens damaged;**
- (c) if so, the action taken by the Railways in this regard;**
- (d) whether it is proposed to introduce more Tejas Express on other routes also including South and if so, the details thereof; and**
- (e) the time by which the said proposal is likely to be implemented?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a): Yes, Madam. As of now, 1 Tejas Express viz. 22119/22120 Mumbai CST-Karmali Tejas Express has been introduced w.e.f. 22.05.2017.

(b) & (c): No incident of theft of headphones has been reported to Railway Protection Force so far. However, on 10.06.2017, an incident of damaging LCD Screen of C-11 Coach of Tejas Express was reported, wherein a case has been registered at RPF Post Dadar vide Cr. No. 1632/2017 u/s 145(B), 145(C) & 147 of the Railways Act, 1989 on 10.07.2017. One accused was arrested and produced before Hon'ble Court. He has since been convicted by the court and directed to compensate the Railway administration by paying ₹ 22,000/- as damage cost. The accused has deposited the damage cost on 18.07.2017.

(d) & (e): Proposal of running 2 more Tejas Express trains viz. 22425/22426 New Delhi-Chandigarh Tejas Express (6 days a week) & 12585/12586 Lucknow-Anand Vihar(T) Tejas Express (6 days a week) has been approved. These trains will be introduced as and when necessary clearance and resources are obtained.

Appendix - XIII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 103

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3669 dated 02.01.2019 regarding "Tellichery-Mysore Rail Line".

On 02 January, 2019, Shri Muliappally Ramachandran, M.P., addressed an Unstarred Question No. 3669 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2018/W-1/PQL/SR/3669 dated 22 January, 2021 has stated as under:-

"Government of Karnataka is yet to approve modified alignment of Thalassery-Mysuru new line. As a result it is not possible for KRDL to complete updating survey."

4. In view of the above, the Ministry, with the approval of the Minister of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 27/08/2021
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3669
TO BE ANSWERED ON 02.01.2019**

TELLICHERY-MYSORE RAIL LINE

3669. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) **whether feasibility study of Tellichery-Mysore Railway Line has been completed and Detailed Project Report (DPR) has been submitted; and**
- (b) **if so, the details thereof and the decision taken in this regard?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) and (b): Feasibility report for Thalassery-Piriyapatna(Mysuru) new line submitted by Kerala Rail Development Corporation Limited (KRDCL), a Joint Venture Company of Government of Kerala and Ministry of Railways has been prepared in January 2018 without any survey on ground and there is no assessment of the impact of railway line in the forest zone involving fragile ecosystem and protected forest areas/sanctuaries. Local people are also agitating against the proposed alignment which passes through the State of Karnataka. Accordingly, KRDCL has been advised to sort out the issues of forest clearances and alignment with all the stake holders involved including Government of Karnataka and thereafter, update the report for appropriate consideration of the proposed new line.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 108

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5631 dated 10.05.2012 regarding "Railway Medical and Nursing Colleges".

On 10 May, 2012, Shri Balkrishna K. Shukla and various other M.Ps., addressed an Unstarred Question No. 5631 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2012/H-1/14/20/LS dated 10 June, 2020 has stated as under:-

"To implement the Budget announcement, a building has been constructed at Majerhat (Kolkata) for Nursing College and private organizations were invited through an open advertisement to submit their bids for running the Nursing College in the Railway Building. However, there was no response.

The State Government of West Bengal, who initially had proposed to run the Nursing College at Majerhat (Kolkata), when was asked to finalize the terms and conditions for running the Nursing College, they did not accept any of the terms and conditions as laid by Railways, especially for reservation of 50% of seats for wards of Railway employees.

For Nursing Colleges at other locations namely Delhi, Mumbai (Kalyan), Chennai, Secunderabad, Lucknow and Jabalpur, Zones were advised to invite Expression of Interest (EOI) to gauge the interest of private partner for setting up of Nursing Colleges. However, the response had not been quite encouraging. Besides, adequate land has not been made available at Delhi and Central Railway Hospital at Jabalpur does not have adequate number of beds as per the Indian Nursing Council norms.

It is also prudent to mention here that as per NCI norms 'Any organization is having 100 bedded parent (own) hospital' is eligible to establish a B.Sc. (N) College or Nursing College. However, INC has not stated anything in their guidelines on the role of PPP in establishing Nursing College.

Part Assurance pertaining to setting up of Railway Medical Colleges on PPP mode has been dropped and only part Assurance pertaining to Nursing Colleges is pending.

Since, Railways are already providing health care facilities to their employees both serving and retired and their eligible dependents through its own set up; therefore, there does not seem any need for Railways to set up any Nursing Colleges. Further, in the absence of any guidelines on PPP for setting up of Nursing Colleges and any provision for reservation of seats for wards of Railway employees, it will be fruitful to drop the Assurance i.e. Establishing of Nursing Colleges on PPP mode."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 27/08/2021
NEW DELHI

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

LOK SABHA

UNSTARRED QUESTION NO: 5631

ANSWERED ON: 10.05.2012

RAILWAY MEDICAL AND NURSING COLLEGES
BALKRISHNA KHANDERAO BALU SHUKLA SHUKLA

Annexure

- (a) the latest status of setting up of medical colleges, nursing colleges by railways at different locations in the country;
- (b) whether the aforesaid colleges shall be fully funded by the Government or it shall be in Public Private Partnership mode;
- (c) the number of students proposed to be given admission for degree/diploma courses in the proposed Railway Medical Colleges/Nursing Colleges in the Initial stage;
- (d) whether the admission to the said colleges is proposed to be made in accordance with the rules in force in the State concerned;
- (e) if not, whether the Ministry is formulating a new policy in this regard; and
- (f) if so, the details thereof ?

Will the Minister of RAILWAYS be pleased to state:-

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) For setting up of Medical Colleges, five locations i.e. Kharagpur, Lucknow, Guwahati, Chennai and Secunderabad have been identified. Bids for appointment of consultant at Kharagpur were invited. However, the tender was discharged on technical grounds. Retendering for the same is under process. For other four locations in phase-I, Zonal Railways are processing for appointment of consultant. Remaining locations i.e. Ahmedabad, Bilaspur, Barasat, Bhubaneswar, Mysore, Dibrugarh, Jodhpur, B. R. Singh Hospital, Garden Reach, Nagpur, Bhopal, Jammu and Trivandrum shall be taken up subsequently.

For setting up of Nursing Colleges, the construction work at Majerhat in Kolkata has started. Expressions of Interests (EOIs) have been received by Zonal Railways for Nursing Colleges at Delhi, Lucknow and Jabalpur and for Mumbai no one participated.

(b) Ministry of Railways have decided to set up the Medical & Nursing Colleges in Public Private Partnership mode.

(c) to (f) These issues shall be determined subsequently after Reports of the Consultants are received and examined by this Ministry.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
TENTH SITTING
(28.09.2021)

The Committee sat from 1500 hours to 1615 hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri M.K.Raghavan
7. Dr. Bharatiben Dhirubhai Shiyal

Secretariat

- | | | |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar | - Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - Director |
| 3. | Shri S.L. Singh | - Deputy Secretary |

WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 47 pending Assurances; and (ii) take oral evidence of the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) regarding pending Assurances.

2. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 89 to 108) containing 47 Assurances for consideration for dropping or otherwise of the

relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 39 Assurances as per details given in Annexure-I and to pursue the remaining 08 Assurances as per details given in Annexure-II* for implementation by the Ministries/Departments concerned.

3.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
4.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
5.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
6.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
7.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
8.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
9.	XXXXXX	XXXXXX	XXXXXX	XXXXXX

The Committee then adjourned.

*** Not related to this Report.**

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 28.09.2021.

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
1	89	(i) USQ No. 1903 dated 17.07.2009 (ii) USQ No. 462 dated 23.11.2009 (iii) USQ No. 517 dated 23.11.2009 (iv) USQ No. 563 dated 23.11.2009 (v) USQ No. 3448 dated 16.08.2010 (vi) USQ No. 3620 dated 16.08.2010 (vii) USQ No. 1950 dated 22.11.2010 (viii) USQ No. 4200 dated 06.12.2010 (ix) USQ No. 4331 dated 06.12.2010 (x) USQ No. 2945 dated 18.08.2011 (xi) USQ No. 4444 dated 30.08.2011 (xii) USQ No. 3621 dated 15.12.2011	Rural Development	Department of Land Resources	(i) Land Reforms (ii) Achievement in Land Reforms (iii) Land Reform Policy (iv) Committee on Agrarian Land Reforms (v) Acquisition of Land for SEZs (vi) Transfer of Land (vii) Acquisition of Cultivable Land (viii) Resources in Tribal Land (ix) Land Ceiling (x) Land Reforms (xi) Contract Farming (xii) Land Banks

		<p>(xiii) USQ No. 2646 dated 29.03.2012</p> <p>(xiv) USQ No. 6739 dated 17.05.2012</p> <p>(xv) USQ No. 302 dated 09.08.2012</p> <p>(xvi) USQ No. 4352 dated 06.09.2012</p> <p>(xvii) USQ No. 1014 dated 29.11.2012</p> <p>(xviii) USQ No. 1261 dated 12.12.2013</p> <p>(xix) USQ No. 3688 dated 13.02.2014</p> <p>(xx) USQ No. 4231 dated 20.02.2014</p> <p>(xxi) USQ No. 2723 dated 12.03.2015</p> <p>(xxii) SQ No. 294 dated 15.03.2018</p> <p>(xxiii) USQ No. 1398 dated 20.09.2020</p>			<p>(xiii) Committee on Land Reforms</p> <p>(xiv) Allocation of Land to Landless People</p> <p>(xv) National Council for Land Reforms</p> <p>(xvi) Land Reforms Act</p> <p>(xvii) Land Reforms Policy</p> <p>(xviii) Land Reform Policy</p> <p>(xix) Waste Land Development</p> <p>(xx) National Land Reclamation Council</p> <p>(xxi) Distribution of Land to Poor</p> <p>(xxii) Land Reforms</p> <p>(xxiii) National Land Reform Policy 2013</p>
2	90	USQ No. 2997 dated 16.03.2016		Department of Atomic Energy	Shifting of NPP from Haripur
3	91	USQ No. 4112 dated 18.08.2010		Department of Atomic Energy	Exploration of Uranium and Plutonium

4*	92	(i) USQ No. 2410 dated 28.03.2012 (ii) USQ No. 6496 dated 16.05.2012 (iii) USQ No. 3201 dated 12.12.2012 (iv) USQ No. 4154 dated 19.12.2012 (v) USQ No. 1714 dated 09.12.2015	Personnel, Public Grievances and Pensions	Department of Personnel and Training	(i) Right to Privacy Bill (ii) Right to Privacy Bill (iii) Separate Legislation on Privacy (iv) Panel on Privacy of Individuals (v) Exemption from Right to Privacy Bill
5	93	USQ No. 2536 dated 09.07.2019	Heavy Industries		New National Auto Policy
6	94	USQ No. 7114 dated 08.05.2015	Defence	Defence Research and Development Organisation	Battery Operated Chariot
7	95	USQ No. 402 dated 15.09.2020	Rural Development	Department of Rural Development	Economic Losses due to Corona Virus Pandemic
8	96	SQ No. 130 dated 27.11.2019 (Supplementary by Smt. Jyotsna Charandas Mahant, M.P.)	Railways		Railway Projects
9*	97	USQ No. 3988 dated 17.07.2019	Railways		Survey Work for Broad Gauge Lines
10	101	USQ No. 1760 dated 04.05.2016	Railways		Restructuring of RPF
11	102	USQ No. 1663 dated 26.07.2017	Railways		Tejas Express
12	103	USQ No. 3669 dated 02.01.2019	Railways		Tellichery-Mysore Rail Line
13	108	USQ No. 5631 dated 10.05.2012	Railways		Railway Medical and Nursing Colleges

* Implementation Report of the Assurances laid on Table of the House 01.12.2021.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2021-2022)
(SEVENTEENTH LOK SABHA)
FIFTH SITTING
(20.12.2021)

The Committee sat from 1500 hours to 1645 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey
7. Shri M.K. Raghavan

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five (05) draft Reports without any amendments:-

- (i) Draft Fifty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of Higher Education)';

- (ii) Draft Fifty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)';
- (iii) Draft Fifty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (iv) Draft Fifty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'; and
- (v) Draft Fifth-Eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways'.

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee had been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.